FORM NO. @

(See Rule 42 )

CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH.

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to for the Applicants	5 Man
Advocate not one	M. Samo
	- <del>CGSC</del>
the Respondent	(S) Rly St. Counsel
Advocate for the Respondent	The state of the s
*	a the Tribunal
	Order of the Tribunal
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Notes of	Heard Mr.M.B.U.Ahmed, learned
	counsel for the applicant.
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Dy. Registrati	Vice-Chairman
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	for
17.02	2006 When the matter came up for
	hearing, Dr. J.L. Sarkar, learned
	nearing, but the railways
~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~ ~	standing counsel for the railways
1 1 mg	submits that he would like to have
	six weeks time to file reply state-
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0.A. 28 of 06.

4.4.06

The counsel for the respondents has prayed for adjournment to file written statement. The counsel for the applicant wants to file rejoinder. Let it be done. Post the matter on 4.5.06.

Vice-Chairman

Service compléted. No Dis filed.

No w/s him bein

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5.5.06 Reply has been filed by the applicant.

Rejoinder hurs been Villel

31.5.06

The case is ready too hearing.

20.6.06

19.6.06

Respondents have filed their reply statement. Applicant has filed rejoinde Applicant is directed to file the same in proper form.

Post on 29.5.2006.

Vice-Chairman

01.06.2006

Learned counsel for the respondsubmitted that he has received rejoinder. The short question is that the applicant has been granted temporary status as on 01.01.1984. According to the applicant, he was casual labourer prior to 01.01.1984. The question is whether the periods prior to grant of temporary status could be reckoned as qualifying service for grant of pensionary benefit, i.e. at-least 50 of the service. Learned counsel for the applicant will workout the position.

Considering the issue involved In the O.A. is admitted. Post on 20.06.2006 for hearing.

Vice-Chairman

On the prayer for of the counsel for the parties post the matter on 22.6.06 for hearing.

Vice-Chairman

Who and rejoinder has been liked,

26.6.0b

After hearing learned counsel for the parties some time, the learned counsel for the applicant is directed to produce the Workmen Compensation Act, 1923 enabling an employee to get benefit of pension if he completed 7 years of service and Chapter IX of Rule 401 and subrule (4), etc. The learned counsel fi the respondents is directed to produce Rules 14, 18 and 131 of the Railways Pension Rules.

Post on 27.06.2006.

Vice-Chairman

mb

22.06.2006

27.06.2006 Mr M.B.U. Ahmed, learned counsel for the applicant and Mr K.K. Biswas, learned railway counsel for the respon ents were present.

> The counsel for the applicant is directed to produce the relevant provisions.

Post on 28.06.2006.

Vice-Chairman

dm,

Heard Mr M.B.U. Ahmed, learned 28.06.2006 counsel for the applicant and Mr K.K. Biswas, learned railway counsel for the Respondents. Hearing concluded. Reserve for orders.

Vice-Chairman

dm

Judgment prenounced in open Court 01.08.2096 kept in separate sheets. The applicatiois allowed in terms of the order. No order as to costs.

Vice-Chairman

dm

25,8,06

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PUCC Memo No. HC.XXI. 1764 STM The Asst.

15.12.06 received from The Asst.

Registrom (5hd), Gautak High Court,

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NP(C) No. 5927/06 may raindly be

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The claim of India a over time

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passed in G.A. No. 28 of 2006 which

was allowed by This Tribunal. But

The How'ble High Court has rephelded

The CAT's order on 1.12.2006.

The CAT's order on 1.12.2006.

perusal.

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Dervisal.

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A STORY

Central Administrative Triburgi कुल्पीय प्रशास्त्रीयः शाविकस्थ

Cawahati Bench.

- 7 FEH MOR

### IN THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, गुराहोदी स्वाद्यीह

Mizoram & Arunachal Pradesh)

CIVIL APPELLATE SIDE

Appeal from

Civil Rule

W. P (c) No. 5927 of 200 6

Appellant Petitioner

Union of India Jore

Versus Eroni Bala Nathi.

Respondent Opposite Party

Appellant M2. B. Barma

Petitioner M188. B. Devi

M2. H.K. Das. RLy Adv. For—

Respondent M.B.U. Almool
Opposite Party Adv. 602 Caveator

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WP(C) No.5927/06

# PRESENT HON'BLE THE CHIEF JUSTICE B.S.REDDY HON'BLE MR.JUSTICE B.P.KATAKEY

01.12.2006.

## KATAKEY,J: -

The Railway Administration by way of this writ petition has challenged the order dated 1<sup>st</sup> August,2006 passed by the learned Central Administrative Tribunal, Guwahati Bench in O.A. No.28/06 directing the respondents to pay the family pension to the present respondent.

We have heard Mr. S. Sarma, learned counsel for the petitioner and as well as Mr. MBU Ahmed, learned counsel for the respondent.

The petitioners are resisting the order passed by the learned Tribunal basically on two grounds, namely, the Pension Rules does not permit granting of family pension to the family of the deceased employee, he having not completed 10(ten) years of qualifying service and secondly, on the ground of limitation, contending that the original application filed by the present respondent before the learned Tribunal is parred by time.

The earned Tribunal, on the basis of the materials available on record, came to the finding

loting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature	
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that the husband of the respondent herein before his engagement as Gangman w.e.f. 10.11.82 to 18.8.92, also worked as casual worker for a period of, 3 years 40 months 1 day and accordingly in sterms of the Master Circular dated 12,8,93, which provides for counting 50% of the period of such endagement for the purpose of pensionary benefits, (See the year 11 months period towards the counted qualifying service required for granting family pension. The learned Tribunal has thus found that a the deceased employee therefore rendered more than 10 years qualifying service and as such entitled to family pension. The learned Tribunal has also rejected the plea of limitation taken by the Railway holding that the Administration by pensionary benefits being a continuity cause of action, the question of limitation does not arise.

In our considered view, the learned Tribunal has not committed any error apparent on the face of the record, requiring interference by this Court under.

Article 226 of the Constitution.

Hence, this writ petition is dismissed. No costs.

Sd/- B.P. Katakey. Sd/- B.S. Reddy. CHIEF JUSTICE.

# URGENT

Memo No.HC.XXI. 9744-52 /R.M. Dtd. 15:/12/06

Copy forwarded for information and necessary action to: -

- 1. The Union of India, represented by the Secretary to the Govt. of India, Ministry of Railways, New Delhi-1.
- 2. The General Manager N.F. Railway, Maligaon, Guwahati.
- 3. The Chief Engineer (Con-III) N.F. Railway, Maligaon, Guwahati.
- 4. The Deputy Chief Engineer (CON) N.F. Railway, New Jalpaiguri, West Bengal.
- 5. The Asstt.Personnel Officer (Con) N.F. Railway, New Jalpaiguri, West Bengal.
- 6. The Executive Engineer (Con-1) N.F. Railway, New Jalpaiguri, West Bengal.
- 7. The Chief Personnel Officer N.F. Railway, Maligaon, Guwahati.
- 8. Smt.Eroni Bala Nath, wife of Late Mangalu Ram Nath resident of Village-Rampur, P.O. Sorbhog, Dist. Barpeta, Assam.
- 9. The Registrar, Central Administrative Tribunal, Guwahati Bench Rajgarh Road, Bhangagarh, Guwahati 781005.

By order

-- Asstt.Registrar (Judl.) -- Gauhati High Court.Guwahati.

Conto..



# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

O.A. No. 28 of 2006

DATE OF DECISION 01.08.2006

Srim	nati Eroni Bala Nath
	Applicant/s
Mr.M	I.B.U.Ahmed  Advocate for the Applicant/s.
U.O.	- Versus - I. & Ors.
	Respondent/s
Mr.K	AM.  C.K.Biswas, Railway Counsel  Advocate for the  Respondents
THE	HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN
1.	Whether reporters of local newspapers may be allowed to see the Judgment?
2.	Whether to be referred to the Reporter or not? Yes/No
3:	Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench?  Yes/No
4.	Whether their Lordships wish to see the fair copy of the Judgment?  Yes/No
	Vice-Chairman

# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 28 of 2006.

Date of Order: This, the 1st day of August, 2006.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN

Srimati Eroni Bala Nath
Wife of Late Manglu Ram Nath
Ex.Gangman under CPW1/CON/NJP
Resident of Village Rampur
P.O: Sorbhog
District: Barpeta, Assam.

..... Applicant.

By Advocates Mr.M.B.U.Ahmed & S.Sarma.

### - Versus -

- 1. The Union of India
  Represented by the Secretary to the
  Government of India
  Ministry of Railways
  New Delhi-1.
- The General Manager
   N.F.Railway, Maligaon
   Guwahati-11.
- 3. The Chief Engineer (Con-III) N.F.Railway, Maligaon Guwahati.
- 4. The Deputy Chief Engineer (Con)
  N.F.Railway, New Jalpaiguri
  West Bengal.
- 5. The Asstt. Personnel Officer (Con) N.F.Railway, New Jalpaiguri West Bengal.
- 6. The Executive Engineer (Con-I)
  N.F.Railway, New Jalpaiguri
  West Bengal.

7. The Chief Personnel Officer N.F.Railway, Maligaon Guwahati-11.

.....Respondents.

By K.K.Biswas, Railway Counsel.

# ORDER

### SACHIDANANDAN, K.V., (V.C.):

The applicant is the widow of late Manglu Ram Nath who died in harness on 18.8.1992 while working as Gangman (casual employee) at CPWI/CON, New Jalpaiguri under the N.F.Railway. The applicant pleaded in Original Application that her husband was engaged in the N.F.Railway on 23.12.1976 casual labour continued till 15.4.1979 and after some break again he was engaged as casual labour w.e.f.17.6.1979 to 15.10.1979. In the same manner the deceased rendered service as casual employee till 1982 and subsequently appointed as Gangman. The name of the applicant's late husband appeared in Sl. No.20 in the list of casual employee showing his Provident Fund No.552949 (Annexure-I dated 8.7.1988). By the said Annexure the Executive Engineer (CON-I)/NJP issued a list of 25 Nos. of P.Way Labours intimating that on their reporting for duty of CAT on 16.8.1988 on being released by DY.CE/CON/MLDT from HCR-KDPR section they would be

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posted under CPWI/CON/NJP with headquarter at CAT in their same scale of pay. Pursuant thereto, the deceased resumed duties as Gangman at New Jalpaiguri and continued upto 18.8.1992 when he breathed his last. While working as such, he suffered from Carcinoma Oesphogus. The death certificate will show that he died on 18.8.1992 (Annexue-·II). The widow approached thé authority for release of Provident Fund and other pensionary benefits and submitted required documents. The APO(CON), New Jalpaiguri vide letter dated 12.2.1994 endorsed all the documents FA&CAO (CON), Maligaon for release of the PF credited to the deceased PF account (Annexure-III). Vide Annexure-IV another letter was addressed for payment of the same. Though a meagre amount of Provident Fund and Gratuity has been released, the respondents had not released the family pension of the deceased employee. Various representations were made requesting for release of the same (Annexure-V) but the applicant has not yet received the same and therefore, aggrieved by the inaction of' the respondents, the applicant has application seeking the following reliefs:-

> "(i) To direct the Respondent Authorities to forthwith release the family pension of late Manglu Ram CPW1/NJP/CON as Nath, Ex. Gangman, admissible under Pension Rules and the Casual of Temporary Status and Regularisation) Scheme, 1989 and subsequent schemes of the Government of India.

- (ii) To grant any other relief or reliefs to which the applicant may be entitled to and as may be deemed fit and proper by this Hon'ble Tribunal.
- (iii) Cost of this application."
- filed a detailed reply respondents have statement contending that as per record of Service Book the date his engagement was 10.11.1982 and the death was on 18.8.1992. There is no record available therein regarding engagement of late Manglu Ram Nath on 23.12.1976 which continued upto 15.4.1979 and again from 17.6.1979 to 15.10.1979. The records available with the respondents revealed that the deceased was granted temporary status w.e.f.1.1.1984 after completion of 360 days of continuous service with effect from 10.11.1982. The case of the applicant is hopelessly barred by limitation and contrary to the rules and therefore, the instant application is be dismissed abinitio. The deceased liable transferred from the unit Dy. Chief Engineer Construction, under Chief Permanent joined Way Malda and Inspector/Con/New Jalpaiguri on 16.8.1986 and continued death 18.8.1992°. The Provident Fund, upto his on Termination Gratuity and Group Insurance (GIS) were paid to the heir of the deceased employee late M. R., Nath, ex-Gangman. Family pension is not admissible under the Rules as the deceased was an unscreened staff and moreover, he

could not completed required 10 years of regular and continuous service till his death. As per Rule 14 of Chapter-II of the Railway Pension Rule, 1993 the casual period of daily rated service of an employee shall not be counted and treated as 'qualifying service' for the pensionary benefit. Railway Organisation is having its own Rules, Regulation and working system to be guided with separately and therefore, CCS Pension Rules 1972 are not applicable in the case of Railways and the citation of the Worksman Compensation Act, 1923 in the instant case is also not applicable, and hence, are not admitted and denied to the extent which are contrary to the Rules and working system of the Railways. The matter raises a doubt as the claim of the applicant as real heir of late Manglu Ram Nath, ex-Gangman and thus competency of the applicant is challenged. The continuation of minimum 10 years of service is a must as per extant Railway rules therefore the applicant cannot be granted family pension inspite of having all sympathy and bereavement for the premature demise of her husband.

The applicant has filed a rejoinder contending that she is legally married wife of the deceased and entitled to get the pensionary benefits. There is some inadvertence in putting her name as "Inrani" instead of "Smti Ironi Bala Nath". She has sworn in an affidavit on 11.4.2006 before the Judicial Magistrate, Kamrup

explaining the fact, which is annexed at Annexure-A. Admittedly, having rendered not less than 8 years 7 months of continuous service, and reckoning 50% of premium service even assuming as per Railway rules the applicant is entitled to get the family pension.,

- learned counsel for the Heard Mr.M.B.U.Ahmed, applicant and also Mr. K. K. Biwsas, learned Railway counsel for the respondents. Counsel for the parties have taken my attention to various pleadings, materials and evidence placed on record. Counsel for the applicant argued that admittedly the deceased was granted temporary status as Gangman, in which case he must be having a Service Book which will reveal that he had put more than 10 years of service entitling his legal heir to get the pensionary benefit. Mr. Biswas, counsel for respondents, on the other hand, submitted that the deceased employee had put less than 10 years of service and therefore his legal heir is not entitled to get any family pension as Railway rules does not permit for the same.
- 5. I have given my due consideration to the pleadings and arguments advanced by counsel for both the parties. The claim for pensionary benefits being a continuing cause of action, the question of limitation does not arise (M. R. Gupta's case). Then short question

for consideration is whether the deceased husband of the applicant has got qualifying service so as to enable the applicant to get the family pension. The specific case of the applicant is that the deceased employee was engaged as casual labourer on 23.12.1976 and continued till 15.4.1979 and after some break from 17.7.1979 to 15.10.1979 rendered casual employment service till 1982 and. subsequently appointed as Gangman. The applicant has produced photocopy of the Casual Labour Card (Annexure-1 Series) to show that he was engaged as casual labour as averred in the O.A. Annexure-I Series, Page 18 shows that he was engaged during the period 1976-1977 and Pages-16 & 17 show that N.F.Railway has issued the deceased Casual. Labour Card to show that he was engaged as a casual labourer prior to 1981. Though the same was issued to the deceased details at to the period in which he was engaged is not clear.

6. The respondents have produced the Service Book of the deceased employee and in the application for Death cum Retirement Gratuity it is stated that date of his beginning in service is from 10.11.1982 and the date of ending service is 18.8.1992 (Form No.8) and the temporary status was granted to him w.e.f. 1.1.1984 and the amount of Gratuity were disbursed on the basis of the said period of service. There is no entry for previous service, but it is evident that he was granted temporary status w.e.f.

1.1.1984 in terms of the Railway Board letter dated 11.9.1986 alongwith the casual employees who had completed days of continuous service after 10.11.1982. Therefore, the deceased was absorbed as per the Scheme and the letter issued by the Railway Board mentioned above. The previous service of the employee, if any, should be counted for terminal benefits. Specific case of the respondents is that there is no document to prove that the deceased was engaged from 23.12.1976 till upto 15.4.1979 and from 17.6.1979 to 15.10.1979 and the deceased could not complete 10 years of service till his death and as per Railway Pension Rule 1993, Rule 14 of Chapter-II, the casual period of daily rated employee shall not be treated as 'qualifying service' for the pensionary benefit. The specific case of the applicant is that the deceased had worked for few years prior to grant of temporary status. To substantiate her contention, she has produced Casual Labour Card (Annexure-1 Series) which will through light that the deceased had worked prior to 1981. Obviously the benefit of the Scheme was granted to the applicant's late husband only on the ground that he was engaged prior to 1981. As per the decision of the Supreme Court in Indrapal Yadav's case the scheme was promulgated for absorption of casual labourers. When the Service Book of the deceased has been opened, the respondents should have collected all the materials of his previous service and

made entry therein which was not done in the present case. Annexure-1 Series Casual Labour Cards also through light that the late Manglu Ram Nath was engaged for certain time and in the absence of any other contra-evidence it has to be taken that he was in engagement as casual labourer from 23.12.1976 to 15.4.1979 and from 17.6.1979 to 15.10.1979. The averment in the O.A. in this regard and the documents produced has no reason to be doubted.

My attention was taken to the Master Circular dated 12.8.1993 issued by the General Manager, N.E.F. letters, rules and Railway consolidating all the instructions on the casual labour subject in a single body as a Master Circular copy of which is produced and placed on record in which various benefits available to such listed the heading under labourers are casual 'Entitlements of Privileges'. It is stated therein "casual labourers are not entitled to any privileges other than those statutorily admissible under the Labour Laws such as Minimum Wages Act, WC Act, I.D. etc. or those specifically sanctioned by the Board from time to time". As to the entitlement of the casual labour who have attained temporary status, in para 11.2(c) it is stated as under:-

"to count half of the service rendered (i) in the case of open line casual labour after 1.1.61 (after attaining temporary status) and (ii) in the case of Project casual Labour (after attaining temporary status) after 1.1.81, towards qualifying service for

pensionary benefits on their eventual absorption in a regular post".

Admittedly, the deceased was absorbed in the regular post at the time of his death and even according to the respondents he was in service from 10.11.1982 till his death i.e. upto 18.8.1992. The case of the respondents is that was granted temporary status w.e.f. 1.1.1984 after 360 days of continuous service from completion of 10.11.1982 and therefore that period cannot be treated for pensionary benefits. Since the deceased could not complete required 10 years of continuous service for grant of family pension, such benefits cannot be given to the applicant' contrary to the rules mentioned in the Master Circular above. The spirit of the said rule is that once an employee is regularised the service rendered from 10.11.1982 to 1.1.1984 i.e. 360 days of service and prior casual labourers service rendered if any should considered for pensionary benefits. Of course, 50% of the aforesaid period only can be counted for the same. If 50% of the service rendered w.e.f. 23.12.1979 to 15.4.1979 and 17.6.1979 to 15.10.1979 is reckoned, this Tribunal is of the view the deceased will have 'qualifying service' of 10 years in order to get pensionary benefits.

8. Sub-rule (3) of the Rule 18 of the Railway Service (Pension) Rules, 1993 under the heading

'Pensionary, terminal or death benefits to temporary railway servants' lays down as below:-

"In the event of death in harness of a temporary railway servant his family shall be eligible to family pension and death gratuity on the same scale as admissible to families to permanent railway servants under these rules."

Paragraph-20 of the Master Circular No.54 of 1994 lays down as under:-

"20. Counting of the period of service of casual labour for pensionary benefits:- Half of the period of service of a casual labour (either than casual labour employed on Projects) after attainment of temporary status on completion of 120 days continuous service if it is followed by absorption in service as regular railway employee, counts for pensionary benefits. With effect from 1.1.981, the benefit has also been extended to Project Casual Labour."

Sub-para-2005(a) of Indian Railway Establishment Manual, Volume-II lays down as under:-

labour including Project Casual "Casual labour shall be eligible to count only half of the period of service rendered by them after attaining temporary status completion of prescribed days of continuous employment and before regular absorption, as qualifying service for the purpose of pensionary benefits. This benefit will be admissible only after their absorption in regular employment. Such casual labour, who have attained temporary status, will also be entitled to carry forward the leave at their. credit to new post on absorption in regular service. Daily rated casual labour will not be entitled to these benefits."



Therefore, from the reading of the said provisions it is clear that on absorption whole of the period for which a casual labour worked (after getting temporary status) would have to be counted and half of the period for which he worked without being absorbed have to be counted for pensionary benefits. Therefore, I have no doubt in my mind that once temporary status is granted to an employee half of the service rendered by him as casual labour before getting temporary status has to be counted which include the entire service rendered as casual labourer even prior to re-engagement as per the Scheme.

Therefore, I am of the view that the applicant 9. is entitled 50% of the service rendered w.e.f. 23.12.1976 to 15.4.1979 and from 17.6.1979 to 15.10.1979 and also from 10.11.1982 to 31.12.1983 totaling a service of 3 years 10 months 1 day. 50% of the said period i.e. 1 year 11 months has to be reckoned notionally for the purpose of pensionary benefits. The deceased employee admittedly had 8 years 7 months regular service adding 50% of the period i.e. 1 year 11 months comes to more than 10 years. The minimum required period for grant for family pension is 10 years, and therefore, the applicant is entitled to get the family pension counting 50% of the service rendered before grant of temporary status as stated above. But this period is only to be reckoned notionally for the purpose of grant of family pension.

In the conspectus facts and circumstances of the case and the findings as above. I direct the respondents to grant the applicant admissible family pension within a period of three months from the date of receipt of this order.

The Original Application is allowed as above. There shall, be no order as to costs.

(K.V.SACHIDANANDAN)
VICE CHAIRMAN

BB



# IN THE CENTRAL ADMINISTRATIVE TRIBUN : GUWAHATI BENCH AT GUWAHATI

### O.A. No. 28 of 2006

Smt. Eroni Bala Nath

-- Applicant

Vs

Union of Indian & Others

-- Respondent

### CITATION

Administrative Tribunal Judgement
 2003 (3) Page 478 K. Ayyappan Vs. Union of India decided on 24-01-2003 in O. A. No. 543/2002
 (Ernakulam Bench)

Pension:

Temporary status on completion of 6 months Continuous

Service in Railway

"Applicant husband held entitled to count his service for 15-

12-1979 till he was die in harness for the purpose of

pensionery benefit."

2. Administrative Tribunal Case

1992 (20) 280 Union of India-Vs- Basantlal & others Civil Appeal No. 847 of

1992 decided on Feb. 18, 1992 Supreme Court of India

Regularisation: Casual Labour employed by Railway continuously

working for over 120 days-- Held entitled to be regularised of

temporary worker.

3. Supreme Court Cases (1982) 1 SCC page 645

L. Robert D. Souza Vs-Executive Engineer Southern Railway.

Railway Establishment Manual-- person rendering more than 6 month continuous service as peon / Lascar in the construction Div. not in project of the Railway and Subject as transfer several occasion, held as temporary worker not casual labour.

Matin B. U. Ahmed Advocate

479

A-3), charge sheet dated 28.12.93 and order dated29.9.95 annexure A-10) are hereby quashed. It shall be scarcely necessary to mention that the disciplinary authority shall be at liberty to proceed with the disciplinary proceedings neid in pursuance of the charge sheet dated 23.3.93 (Annexure A-1) from the stage it was stoped. However, due care shall be given to our observation made herein above. The result of the disciplinary proceedings shall regulate the consequential benefits admissible to the applicant. However, in the facts and circumstances of the case, we make no order as to costs.

18. The Registry is directed to send a copy of this order under the seal of this Bench of the Tribunal directly to the Railway Board so as to enable them to take corrective action in view of our observations made herein above.

### CENTRAL ADMINISTRATIVE TRIBUNAL

(ERNAKULAM BENCH) O.A. No. 543/2002 Decided on 24.1.2003

K: Ayyappan

Versus

Applicant

The Union of India and Ors

Respondents

For the Applicant: Mr: T.C., Govindaswamy, Advocate.

For the Respondents:

Mrs. Rajeswari Krishnan: Advocate.

#### PRESENT

The Hon'ble Mr. T.N.T. Nayar, Administrative Member The Hon'ble Mr. K.V. Sachidandan, Judicial Member

Pension-Applicant was appointed as a substitute Khalasi in the Railway-Given temporary status on 20-5-1968 on completion of 6 months continued service-Illegally terminated. High Court directed reinstatement on 26-5-1972.—Given arrears of Pay and allowance from the date of termination till reinstatement—Superannuated on 30-4-1998—Qualifying service for pension counted from 26-5-1972—On representation 50% of the service from 20-5-1968 to 26-5-1972 also counted on the ground that he was engaged as a casual labour and not substitute khalasi—Challenged—Applicant was reinstated as a substitute khalasi and not as a casual labour—Records also show that his service from 20-5-1968 to 30-4-1998 was never treated as non-qualifying service for the purpose of pension and other retiral benefits—Similarly-situated person also granted the entire benefits—Relief—Applicant held entitled to count his service from 20-5-1968 till his superannuation for the purpose of pensionary benefits.

#### ORDER

Mr. Sachidanandan, Judicial Member: Applicant K. Ayyappan, who retired as Loco Khalasi of SouthemRailway, Palghat Division, was initially engaged as a substitute khalasi in the Mechanical Department of Southem Railway, Palghat Division. It is averted that on completion of six months continuous service, the applicant was given temporary status with effect from 20.05.1968. Subsequently, he was illegally terminated from service with effect from 16.01.1973. Applicant and 19 other similarly situated persons challenged their termination in O.P. No. 945/970, and the orders of termination were set aside by Honbie High Court of Kerala vide judioment dated 26.05.1972. The applicant and others were taken back only

duty and granted arrears of pay and allowances for the period from 16.01.1970. Later, his services were regularised according to rules and finally he superannuated from service on 30-04.1993.4 According to the applicant, he had total qualifying service of 29 years 14 months and 10 days (to be rounded to 30 years) at the time of superannuation. It is, therefore, stated that his pension and other retiral benefits eught to have been calculated on that basis. But to his surprise, he came to know later on that his pension was calculated only on the total qualifying service of 25 years and six months. He was also granted a service certificate dated 30.04.98 (Annexure (A/1) indicating his date of appointment as 22.08.72 instead of 20.05.1968. Applicant submitted various representations before the concerned authorities and finally vide Annexure A/2 dated 26.9.2001/1.10.2001. the order of the Chief Personnel Officer (respondent No.2) was communicated to the applicant stating that his entire service from 20.05.68 to 21.08.72 will be reckoned for the purpose of pension and other retiral benefits. The name of the applicant is shown at serial No. 1 in the list Annexure A/2. The other persons shown in Annexure A/2 are the co-petitioners mentioned in the aforesaid O.P. As per Annexure A/2, the retiral benefits should have been determined on the total qualifying service of 30 years. But vide Annexure A/3, the 4th respondent calculated the pension only on the total qualifying service 27 years and six months and not 30 years as required. It is averred that had it been properly counted. The would have 30 years of qualifying service for the purpose of pension and the applicant had suffered on account of wrong calculation. As against this, applicant represented vide Annexure A/4 dated 23.12.2001, to the 3rd respondent, but no response from his side. Hence, the applicant preferred the present O.A. seeking following relief:-

- (i) Call for the records leading to the issue of Annexure A/3 and quash the same to the extent total qualifying service of 27 years and 6 months and fixes the same as Rs. 1,373/- per month;
- (ii) declare that the applicant is entitled to have his pension and other retiral benefits calculated on a total qualifying service of 30 years and direct the respondents to fix and pay the applicant's pension and other retiral benefits accordingly, within a time limit as may be found just and proper by this Hon'ble Tribunal:
- (iii) direct the respondents to pay interest to the applicant on the difference on pension and other retiral benefits arising out of the erroreous calculation of his qualifying service @ 12% per annum to be calculated with effect from 1.5.98 upto the date of full and final settlement of the same;
- (iv) award costs of and incidental to this application.
- (v) grant such other further reliefs as may deem just, lift and proper by this Hon'ble Tribunal in the facts and circumstances of the case."
- 2. The respondents have filed reply statement contending that the benefit as per Annexure A/2 has already been extended to the applicant vide Annexure A/3. The claim of the applicant is not based on any rule/order or facts. He was engaged as casual labour under Loco Foreman, Shoranur, from 20-11.67. He was granted temporary status and brought to the authorised scale of pay with effect from 20.05.66. Thereal term his services were discon-

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tinued from 27 01 70. But an account of the direction of Honble High Court in O.P. No. 945/1970, he was reenganged as substitute Knaiasi with effect from 22.08.72. alongwith 19 other similarly situated employees. Approant retired from service as Loco Knalasi neiter on 30.4 1998. The pensionary penefits of the applicant were calculated taxing into account his date of appointment as 22.08.72. the date he was reenganged as substitute Knalasi, determining the net qualifying service of 25 years and eight months. He made a representation to count the period of service rencered by him as temporary casual labour and on consideration of his request, his qualifying service was revised duly counting 50% of the service from 20.05.65 to 21.08.72. Accordingly, the net qualifying service was calculated as 27 years 5 months and 23 days as against 25 years 8 months and 8 days. He was granted pensionary benefits taking into account the revised qualifying service. vide Annexure A/3. Nothing more is due to be paid to the applicant. It is further stated that the contention of the applicant that he joined Railways as substitute Khalasi is incorrect. Applicant was inrtially engaged as a daily rated casual labour and only after completion of the requisite number of days of continuous service, he was grated temporary status with effect from 20.05.68. In support of this contention, the respondents relied on Annexure R/1, the relevant page of the service book and submitted that there is no ment in the O.A. and it deserves to be dismissed.

- Applicant filed a rejoinder contending that he was one the petitioners in O.P. No. 945/1970 before Hon'ble High Court of Kerala, which was decided on 26th May, 1972, and all other cepetitioners, who were similarly and identically situated, were granted entire benefits as per direction of this Tribunal in O.A. Nos. 1453/98 and 1628/98. It is alleged that Annexure R/1 is not the true copy of any page of the applicant's service book. The entries therein are fabricated and are made in one stretch by the same person, using the same pen and ink. All the entries are seen to have been attested by APO/III in the recent past probably for defeating the case.
- The respondents have also filed additional reciy statement stating that the applicant was engaged as a casual labout on daily wage basis from 20.11.67. It is averred that the contention of the accircant that he was initially engaged as a substitute is totally incorrect. The rules do not provide for counting the entire service rendered by an employees as casual labour for pensionary benefits, but only 50% of such service is reckoned of the purpose. The applicant has not produced any document to show that he was engaged as a substitute. Respondents contended that annexure R/1 is a true copy of the relevant page of the service register of the applicant, which is a permanent record and not a manipulated one as stated by the applicant. There cannot be any assumption or presumption as contended by the applicant in the maintenance of service record asins is the prime record in respect of an employee. They submitted that the O A has no force and deserves to be dismissed.
  - We have heard Mr = 0 Govindaswamy learned counsel for the applicant and Mrs. Rajeswan Krishnan (represented by Mrs. Seema), learned counsel for the respondents and have perused the material, pleadings and docu-
  - We have given the itonsideration to the arguments advanced by both ments placed on record
  - Since the entries made in the service register are disputed by the applicant, we directed the respondents to produce the original service register of

2003(3) the applicant, which was also perused by us. On a perusal of the said register, we found that Annexure R/1 is the true photostat copy of page 3 of the service book. It is true that the entire entries have been attested by APO/III and almost all those entries were made by the same person using the same pen and ink. It is admitted by the respondents that all those entries were made at one stretch only after the services of the applicant were regularised. This page has therefore, been incorporated in the service book only after giving effect to the order of Hon'ble High Court dated 26.5.72 in O.P. No. 3 945/1970 and the entries were made as such. In these circumstances, it cannot be said that the documents in question is a fabricated one and the same cannot be found fault with. On-perusal of the service register, we find. that an entry was made in the middle portion at page 3 stating that "Reinstated" on 20.02.75 (as per Court Orders No. 3473/74) - granted back wages from 29.05.74." It was not stated anything except saying that reinstated as per the Court orders. Therefore, it would be in the fitness of things if the relevant portion of the order of Hon'ble High Court in O.P. No. is as follows:

- "13. We have already indicated earlier that the case here is one of termination of services of surplus staff. We have also indicated that the mere fact that such termination is in accordance with any rule-such as R.149 (1) of the Railway Establishment Code, will not make it any: the less a retrenchment within the scope of \$.26F. We may also notice here that R 149 (1) is subject to R 149 (6) which provides - 120 To
- 15. Notwithstanding anything contained in Clauses (1) (2) and (4) of this Rule. If a Railway servant or apprentice is one to whom the provisions of the Industrial Disputes Act. 1947 apply he shall be entitled to notice or wages in lieu there of in accordance with the provisions of the Act.
- it is apparent from this provision that even a termination under R.149 (1) requires compliance with S.26F of the Act Forn this reason too the conterition of the respondents is unacceptable.
- In the result, we find that the termination of the services of the petitioners have not been validly made. We, therefore, issue a direction to reinstate the petitioners in service. Parties are directed to suffer costs.
- In that case also, the respondents vehemently contended that the petitioners therein, including the applicant, were not a permanent employee and therefore, they terminated. But quoting various decisions of Hon'ble Supreme Court and the provisions of Industrial disputes Act, Honble High Court has held that the termination of the petitioners therein was not validly made and a direction was given to reinstate them in service. Based on this decision, the Tribunal by following the order passed in O.A. No. 1453/98, P. Kuttinarayanan vs. The Senior Divisional Personnel Officer and Others (decided on 04.04.2001), had neid in O.A. 1626/98, M.Balasubramanian vs. The Senior Divisional Personnel Officer and Another (decided on 05.06.2001), that "the recording of the applicants date of entry in the service register as 22.8.72 is unjust and arbitrany and the applicant is entitled to have his date of entry in the service register as substitute Khalasi shown as 13.4.69.
- It is pertinent to note that all the applicants in the aforesaid QAs and the applicant in this OA were the petitioner in O.P. No. 945/1970 wherein the respondents had specifically taken a plea a that the petitioners are disual labourers and not substitutes. It is an admitted fact that when the applicant was reinstated as per the orders of Hon'ble High Court in the said O.P., he was

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taken as a substitute Kharasi and not as casual-labour. The direction of Honible High Court in the said O.P. was to reinstate the applicant and had the applicant been a mere causal labour, the respondents would not have reinstated him as a substitute Khalasi. Therefore, the contention of the respondent that the applicant was only a casual labour at the time of his original engagement will not stand good. Learned counse; for the applicant submitted that in Mechanical Department (Loco Division) skilled labour service is required and therefore, substitute Khalasi is being posted and not the casual labour. It is true, that the casual labourers generally do not occupy a cost. But it is evident that the applicant in this case who was one of the petitioners before the Honbie High Court in O.P. No. 945/1970, was occupying a post and while implementing the judgment of the High Court, the applicant was reinstated in service. In a similar matter in OA No. 1453/98, the Tribunal made the following observation:

We have heard learned counsel on either side and have perused the pleadings and other material placed on record. The grievance of the applicant is that, the respondents have in his service record, entered 22.8.72 as the date of which he commenced substitute service, which according to the applicant is an incorrect statement, as he has been granted temporary status as substitute, with effect from 13.4.69. The sole question, therefore is whether the applicant was a temporary status attained substitute on . 13.4.69 or was only a temporary status casual labourer with effect from that date. An answer to this question can be gathered from the judgment of the Hon'ble High Court and the action of the respondents pursuant to the above judgment in O.P. No. 945/70. It has been stated in the opening sentence of the judgment itself, that the petitioners were employed as Khalasi in the Olavarkode Division of Southern Rainvay, in page 6 of the judgment, it has been observed by the High Court as follows:

"...I have already referred to the relevant contention. It is the case of the respondents that when permanent staff from other Divisions had to be employed in the costs occupied by the petitioners necessarily they had to be thrown out."

The casual labourers generally, do not occupy a post. It is evident that the applicants in this case who was one of the petitioners before the High Court in O.P. NO 945/1970, was occupying a post. It is the admitted case of the respondents that in implementation of the judgment of the High Court. the applicant was reinstated in service on 22.8.72 and that this reinstatement was as Substitute Khalasi. It the applicant was only a Substitute Casual Lacourer, respondents would not have reinstated the applicant on 22.08.72 as substitute khalasi, but as a casual labourer. The contention of the respondents therefore, that the applicant, was only a casual labourer on 30:4.69, has to be rejected."

- The respondents have no case, that facts in this O.A. and the other OAs mentioned above are different. In these circumstances, the present OA also has to be decided in tune with the decision in O.A. Nos. 1453/98 and 1626/98 (supra) as the applicants therein are identically and similarly situated persons in Q.P. No. 945/1970. The operative componict the order in O.A. No. 1626/98 is reproduced as under :
  - 14. In the result, the contention of the respondents are rejected. The application is allowed declaring, that the recording of the applicant's date of entry in the service register as 20.08 72 is unjust and arbitrary

and that the applicant is entitled to have his date of entry in their service register as Substitute Khalasi shown as 13.04.69. We direct the respondents to change the date of entry of the applicant as Substitute Khalasi to 13.04.69 deleting the date 21.08.72. This shall be done and infilmation of it given to the applicant within a month from the date of receipt of a copy of this order. There will be no order as to costs."

- 11. Apart from the above, we find from the records that applicant's service from 20.05.68 till date of his superannuation on 30.04.98 was never treated as non-qualifying service for, the purpose of pension and other retiral penefits. Vide Annexure A/2, wilt appears that the benefit claimed has already been granted to the applicant. The Senior DPO in terms of CPO/Madras letter No. P(S) 443/N/OL O.A. No. 945/70 dated 26.07.01 giving effect, to the order in OA No 945/70, has allowed reckoning the services rendered by the applicant from 20.05.68 to 21.08.72 for the purpose of pensionary benefits. Annexure A/2 never mentioned that 50 % of the service period could only be reckoned for the curpose of pensionary benefits, as contended by the respondents in the reply statement. So also, Annexure A/3 did not specifically speak about the calculation made in respect of fixation of pension of the applicant. Only from the reply statement one could gather that the pension has been calculated taking into account 50% as qualifying service from 20.05.68 to 21.08.72, and benefits were granted to the applicant. According to the applicant this is not in consonance either with Annexure A/2 or the findings of Hon ble High Court in O.P. No. 945/1970. Since similarly situated persons were granted entire benefits by the orders of this Tribunal referred to above. Annexure A/3 is discriminatory to the extent it calculates applicant's pension on a total qualifying service of 27 years and 6 months and deserves to be quashed: 🕝 🤌 🦠
- Taking into consideration the entire aspect, we are of the considered new that the applicant is entitled to get pensionary benefits on total qualifying service of 29 years 11 months and 10 days (to be rounded to 30 years) by reckoning his past service (before reinstatement) as Substitute Khalasi and the entry in the service register as casual labourer before his reinstatement is to be changed accordingly. This is more so, since identically placed employees in other OAs were granted entire benefits and already implemented the same......
- In the result, the contention of the respondents are rejected. The applicacon is allowed declaring that the applicant is entitled to have his dated of entry in service register as Substitute Khalasi on 20.05,68. He is entitled to pensionary benefits counting the full period with effect from 20.05.68 Accordingly, we set asce and quash Annexure A/3 dated 12.11,2001 to the extent at calculates applican't's pension on a total qualifying service of 27 years and 6 months and direct the respondents to treat the applicant as Substitute Khalasi from the date of initial engagement and grant him full pension having completed 30 years of service as poserved above. However, we do not find any reason- to grant any consequential cenefits or any interest as claimed by the applicant. We make it clear that the canefits of reckoning such-period will only be given for the pension purpose alone. The arrears, if any, on-account of revision of pension flowing out of this order snail also be paid to the applicant. The exercise shall be done within three months from the date of receipt of a copy of this order and an intimation to this efectice given to the applicant within lifteen days thereafter to be a second There will no order as to costs. Were the second and the second an

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levelled against the appellant. In the result, we allow this appeal, set aside the orders of the High Court as well as the trial court and decree the suit filed by the plaintiff-appellant to the extent of quashing the order of dismissal dated a February 26, 1962 as well as the order of Appellate Authority dated May 18, 1962 and exonerate the appellant from all the charges levelled against him. In the circumstances of the case, no order as to costs.

ADMINISTRATIVE TRIBUNALS CASES

(1992) 20 Administrative Tribunals Cases 280

Supreme Court of India

(BEFORE N.M. KASLIWAL AND K. RAMASWAMY, JJ.)

UNION OF INDIA AND OTHERS

Appellants; 🗓 🕝

BASANT LAL AND OTHERS

Respondents.

Civil Appeal No. 847 of 1992, decided on February 18, 1992

Labour Law — Regularisation — Casual labour employed by Railway Continuously working for over 120 days - Heid, entitled to be regularised as temporary workers - Railway cannot deny them the temporary status on the ground that they had been appointed as casual labour on a project work and not on construction work on open line and as such they would acquire the temporary status only after completing 360 days of service - Directions issued - Railway Establishment Manual, R. 2304

Appeal disposed of

R-M/TS/11153/CLA

Advocates who appeared in this case:

Dr Anand Prakash Sharma, Senier Advocate (S.N. Sikka and B.K. Prasad, Advocates, with him) for the Appellants;

D.N. Goburdhan, Ms Pinki Anand and G.K. Luthra, Advocates, for the Respondents.

The Judgment of the Court was delivered by

KASLIWAL J .- Special leave granted. .

2. The Union of India has filed this appeal by grant of special leave challenging the order of the Central Administrative Tribunal, Principal Bench, New Delhi dated March 16, 1990. Shri Basant Lal and 104 others were employed on . g the post of casual labour in July 1988. Their services were terminated by oral order dated December 19, 1988. The workers submitted a representation against their illegal termination. Their contention was that they had been working continuously for more than 120 days and as such were entitled to the status of temporary Railway servants. Having received no response to their h representation, they approached the Central Administrative Tribunal. It was an admitted case of the Railway that the casual labourers who have worked con-

From the Judgment and Order dated March 16, 1950 of the Central Administrative Tribunal, New Deini in O.A. No. 2467 of 1988

tinuously for more than 120 days in open line and those who have worked for more than 360 days on projects acquire temporary status and they will be entitled to the rights and privileges admissible to temporary Railway servants as laid down in Chapter XXIII of the Indian Railways Establishment Manual. Thus, the contention of the Railway was that the workers in the present case were employed in project work and having completed nearly 143 days of work with effect from July 26, 1988 to December 19, 1988 and having not completed b 360 days of continuous work, they were not entitled to acquire temporary status. The case of the workers was that they had worked for over 120 days continuously in the Construction Division of the Northern Railway other than projects and as such they had acquired temporary status. The Tribunal held that admittedly all the applicants before them had completed more than 120 days of continuous service as such they had acquired temporary status. The workers had been given casual labour cards. The Tribunal also referred to a letter of General Manager, Northern Railway dated December 29, 1978 which contained reference of earlier instructions vide letters dated March 21/22, 1972, May 23, 1972 and November 27, 1975 in accordance with which casual labourers whether employed on project or otherwise who had completed four montiss' continuous service were required to be considered for employment by a Screening Committee for absorption against regular class IV posts and casual labour on project who as a rule be appointed against class IV posts that may be required for operation and maintenance of new assets created and they were eligible for appointment on new section of the open line of the Railway concerned irrespective of the limitation of the immediate area of the construction. The workers had alleged in para 37 of their application that the aforesaid instructions which had statutory force were not being implemented by the Railway. In reply to the said allegation the Railway admitted the same as a "matter of record. The Tribunal in the above circumstances held that the applicants before them had worked for more than 120 days as such they will be deemed to have acquired temporary status and this conclusion was further supported by the letter of the General Manager, Northern Railway, dated December 29, 1978 extracted above. The termination of their services without giving them a notice was in violation of the provisions of Rule 2304 of the Indian Railways Establishment Manual and was not sustainable in law. The Tribural thus set aside and quashed the termination orders and gave a direction to reinstate them and to consider for engaging them in the zone of the Railway where they had been engaged, failing which anywhere else in India depending on the availability of work. In the circumstances of the case the Tribunal did not allow the payment of back wages. It was also directed that the Railway shall consider the absorption of the applicants in the regular posts in group IV category in accordance with their length of service and the relevant Rules. The Railway was directed to comply with the above directions within a period of three months from the date of communication of the order.

3. We have heard Dr Anand Prakash. Senior Advocate on behalf of the Union of India and Shri Goburdhan, Advocate on behalf of the workers. It was not disputed before us by learned counsel for the Union of India that in case the workers were employed in the construction work on the open line then they would acquire a temporary status after continuous employment of 120 days, but if the workers were employed on a project work then they can acquire temporary status only after completing 360 days of service. Learned counsel thus strenuously urged that in the present case the stand taken by the Railway was that the workers were employed in the Construction Division and being project workers, the rule of 360 days of service ought to have been applied in their case. It was also contended that the Tribunal did not record a finding that the workers in the present case were engaged on open line and not on project works and in the absence of such finding the Tribunal was wrong in applying the rule of 120 days of continuous service in the present case.

4. We have considered the arguments advanced on behalf of both the parties and have thoroughly perused the record. The workers had clearly come forward with a case that they were employed as casual labour in the Construction Division and in this regard they placed on record the letter of appointment Annexure IV which reads as under:

#### "INFORMATION-

You are being informed by Asstt. Engineer Construction/Northern Railway, Kurukshetra by information No. E-II/AEN/C/KKDEA/dated July 19, 1988 that you are being appointed in the post of as casual labour. This appointment shall only be for the monsoon period. In this duration, your services can be terminated at any moment. You shall not be entitled for any claim in respect of this service.

> N.E. IT/R.P.G./N/Ambala Chawni, dated 7/88 Permanent way Inspector/ Construction N. Railway."

In the application filed before the Tribunal the workers took a clear stand that they were class IV employees in the Northern Railway and were employed in the Construction Division and employed as Gangmen and Mates. They had been working for over 120 days and as such were entitled to all the rights and privileges admissible to temporary Railway servants. The workers in para 4.37 of their application stated as under:

"That in fact, the Railway Board, and high officials have always considered the class IV employees in high esteem. It has even ordered by a Railway Circular dated December 29, 1978, which has a statutory force that all workers in the Division be made permanent and regular after completing the mandatory days in casual work. It has also noticed, that, Delhi Divisions and other divisions are not following the orders, and they should implement the orders. A true copy of the annexure is marked as Annexure

The Railway filed a written statement before the Tribunal and gave the following reply to para 4.37:

"Para 4.37 is admitted only insofar as it is a matter of record. But the same is against ill-motivated and highly misconceived."

The Railway as such did not deny the allegations made in para 4.37 in the application filed by the workers, and on the other hand admitted by saying that it was a "matter of record". The contents of Annexure IV extracted above clearly goes to show that the information given by Assistant Engineer, Construction/Northern-Railway, Kurukshetra dated July 19, 1988 workers were appointed in the post of casual labour and it nowhere mentioned that they were employed as casual labour on a project work. Apart from this letter, it is nowhere the case of the Railway that there was any other order of appointment, nor they have placed any documentary evidence on record before the Tribunal or even before this Court to show that the workers were employed as casual labour on a project work. A request was made on behalf of the Union of India that the case may be remanded to the Tribunal for allowing the Railways to produce relevant record to show that the workers were employed as casual labour in a project work. We do not consider it proper in the interest of justice to allow this opportunity to the Union of India at this belated stage and to further drag on the poor workers in this litigation.

5. Thus, in the circumstances mentioned above, we do not find any error in the order of the Tribunal so as to call for any interference. The Railway was directed by the Tribunal to comply with the directions within a period of three months from the date of communication of the order of the Tribunal dated March 16, 1990. Thereafter the workers had moved a contempt application footore this Court and on March 12, 1991, this Court had directed the Union of India to give employment to all the respondents (workers) within two months and to pay them the salary equal to temporary status employee of the Railway at the initial stage of the pay. During the proceedings for contempt of court it was brought to our notice that the Railway had given employment to 35 workers initially and for the remaining 70 workers it was stated on January 6 1992 that they have also been employed. In view of such statement made on behalf of the Union of India we did not consider it necessary to pursue the contempt petition any longer and the same was accordingly dismissed. In the circumstances mentioned above, we direct that all the 105 workers would be entitled to the salary equal to a temporary status employee of the Railway at the initial stage of the pay from May 12, 1991 when two months expired in accordance with our order dated March 12, 1991. It has been brought to our notice on behalf of the workers that they have been uprooted from their original place and even now they are being given daily wages at the rate of Rs 19.10 paise and not being given the wages equal to a temporary status employee of the Railway

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at the initial stage of pay. We, therefore, direct the Railway authorities to pay the back wages to all the employees from May 12, 1991 equal to a temporary status employee allowed at the initial stage of pay within two months from a today after adjusting any amount already received by them. The Railway authorities shall accord the status of temporary employee to all the 105workers. The workers shall also be entitled to one set of costs from the petitioner, Union of India. We dispose of the appeal in the manner indicated

> (1992) 20 Administrative Tribunals Cases 284 Supreme Court of India

(BEFORE KULDIP SINGH, K. JAYACHANDRA REDDY AND YOGESHWAR DAYAL, JJ.) Appellants;

RATAN KUMAR CHATTERJEE AND OTHERS

STATE OF BIHAR AND OTHERS Respondents.

Civil Appeal No. 1353 of 1991, decided on March 27, 1991

Appointment — Selection — Reselection — Overage — Selection rendered ineffectual owing to claim of other retrenched government employees - On facts, giving effect to select list now found improper — Reselection ordered — Those in select list now overage must be considered in the fresh selection -FVillage level Workers and Village Extension Workers (Recruitment and Conditions of Service: Rules, 1987

M/A/10922/SLA

DRDER'

1. Special leave granted.

2. Recruitment to the post of Village Level Workers/Village Extension Workers is governed by the statutory rules called the Village Level Workers and Village Extension Workers [Recruitment and Conditions of Service) Rules, 1987 (hereinafter called 'the Rules').

3. In response to the advertisement dated May 13, 1987, appellants applied for appointment to the post of Village Level Worker/Village Extension Worker. The process of selection was completed and a Select List of 152 candidates including the appellants was finalised on November 15, 1987. At that point of time some retrenched employees of the Census Department represented to the government that but the basis of the government instructions regarding retrenched employees they had the preferential right for appointment to the above posts and the Select List could not be operated. Subsequently, a

Arising out of Special Leave Petition (C) No. 13464 of 1990

writ petition for the said relief was also filed by those retrenched employees in the Patna High Court. It was under these circumstances that the appellants and other selected candidates could not be sent for training. Meanwhile, the government also became conscious of its own instructions providing one year life to the Select Panels. To overcome various objections to the Select List the government referred the matter to more than one committee but no final decision could be reached and ultimately the appellants filed a writ petition in the Patna High Court seeking mandamus to the effect that they be sent for training and thereafter be appointed under the Rules. The High Court dismissed the writ petition in limine.

4. It is no doubt correct that due to no fault of the appellants the Select List remained inoperative with the result that the appellants could not be sent for training. We are of the view that issuing a direction to the State of Bihar to send the appellants for training at this point of time would do more harm than

interests of justice would be met if we direct the State of Bihar to initiate process of selection afrest and complete the same in accordance with Rules d within six months from the date of the receipt of this order. We do accordingly. We further direct that the appellants and other similarly situated persons shall be considered for selection notwithstanding the fact that some of them have become overage by the time of fresh selection. With these observations the appeal is disposed of with no order as to costs.

5. In the facts and circumstances of this case we are of the view that the

(1992) 20 Administrative Tribunals Cases 285 Supreme Court of India

-: (BEFOREL.M. SHARMA, J.S.: VERMA AND S.C. AGRAWAL, JJ.)

STATE OF LAMMU & KASHMIR

Rules, 1967, R. 4 - Constitution of J. & K, S. 110

A.R. ZAKKI AND OTHERS Civil Appeal No. 4879 of 1991, decided on December 6, 1991 Constitution of India - Arts. 226 and 234 - Writ of mandamus - Can

not be issued to legislature or to executive exercising sule making power illence High Court cannot issue writ of mandamus to Governor exercising power to make rules under S. 110 of Constitution of J & K to incorporate the amendments recommended by it in the existing rules relating to employees of the High Court - Jammu & Kashmir Civil Services (Judicial) Recruitment

Constitution of J & K - S. 110 - Recommendations made by High Court for amendments to R. 4 of J & K Civil Services (Judicial) Recruitment Rules, 1967 - Various aspects adverted to by Public Service Commission for consid-

† Arising out of SLP (C) No. 12336 of 1991

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Rs 21,023-53 with interest thereon at the rate of four per cent and this decree was drawn up on April 23, 1970.

8. Section 319(2) of the 1961 Act runs/thus:

Every such suit shall be dismissed unless it is instituted within eight mentiles from the date of the accordance of the alleged cause of action.

Relying upon this provision counsel for the appellant urged that since the suit had been filed on May 7, 1964 the respondent's claim for refund during eight months prior to May 7, 1964 would be within limitation but the rest of the claim from February 1, 1962 to September 7, 1963 would be barred by limitation and to that extent the decree in favour of the respondent firm deserves to be modified.

9. We are not inclined to entertain this contention sought to be urged by counsel for the appellant before us for more than one reason. It is true that this bar of limitation under Section 319(2) was pleaded by the appellant Council in its written statement and an issue thereon was also raised at the trial but the trial court held that the claim arising under the new Act after February 1, 1962 was not parred by limitation because cause of action arose 5: on September 24, 1963 when there was refusal to pay or accede to the notice of demand out when the matter was carried in appeal to the High Court by the respondent from against the dismissal of their claim on merits and the High Court reversed the trial court's view on merits and held that the plaintiffs' ciaim for tile period subsequent to February 1, 1962 was liable to be decreed. this point of limitation arising under Section 319(2) was neither raised nor pressed before the High Court. No contention was raised that the refusai to pay on September 24, 1963 aid not give rise to the cause of action but that it arose on dates when goods were experted and refund vouchers were presented or certified. Had it been pressed the High Count would have, while remanding the matter given appropriate directions to the trial court in that behalf. This shows that the appellant Council acquiesced in the trial court's finding on the question of limitation, namely, the cause of action arcse on September 24, 1953. Secondity, while applying for a certificate from the High Court for appeal to this Court the appellant Council and not on the question of limitation. Further in the Memo of Appeal filed in this Court the grounds do not include the point of limitation. Lastly, the point raised cannot be said to be a pure question of law as it will require investigation into facts to ascertain the exact date or dates of accrual of the cause of action. When on the point of limitation the appellant Council had at one stage acquisced in the trial court's finding and did not raise the question in appeal before the High Court we do not think it would be fair or just to permit the appellant Council to raise the plea of limitation in this Court, especially when the result of allowing such plea might be to defeat the just claim of the respondent firm.

10. In the result the appeals are dismissed and each party will bear its own costs.

L. ROBERT D'SOUZA V. EXECUTIVE ENGINEER

(1982) 1 Supreme Court Cases 645

(BEFORE D.A. DESAI AND R.B. MISRA, JJ.)

L. ROBERT D'SOUZA

EXECUTIVE ENGINEER, SOUTHERN RAILWAY AND ANOTHER

Respondents.

Appellant

Civil Appeal No. 1613 of 1979†, decided on February 16, 1982

Labour and Services — Industrial Disputes Act, 1947 (14 of 1947)
— Sections 2(00) and 25-F — Termination of service for unauthorised absence from duty amounts to 'retrenchment' — Even a casual or seasonal workman who rendered continuous service for one year or more cannot be retrenched on such ground without complying with the requisites of Section 25-F

Labour and Services — Industrial Disputes Act, 1947 (14 of 1947)
— Sections 25-F and 9-A — Requirement of serving notice under Section 25-F not dispensed with by proviso (b) to Section 9-A

Labour and Services — Termination — Absence without leave is a misconduct and termination of service on such ground without complying with minimum principles of natural justice would not be justified

Labour and Services — Railway Establishment Manual — Rules 2501, 2505, 2301 and 2302 — Casual labour or temporary servant — Determination of — Person rendering more than six months' continuous service as Peon Lascar in the Construction Division and not in any project of the Railways and subjected to transfer for several occasions, held, is a temporary workman and not casual labour — Hence, termination of his service, merely on his absence without leave, without complying with the requirements of Rule 2302, would be illegal and void — Temporary

Labour and Services — Railway Establishment Massal—Rule 2505 — To be read subject to Section 25-F of Industrial Disputes Act, 1947 where a casual labour rendering continuous service for a period of one year or more is sought to be retrenched

Labour and Services — Temporary — Appellant deprived of the status of temporary servant due to his discharge from service while his colleagues equally circumstanced regularised and conferred that status after the appellant's discharge — Held, action discriminatory — Constitution of India, Articles 14 and 16

Words and Phrases — 'Project' — Meaning of — Labour and Services — Railway Establishment Manual, Rule 2501(b)(ii)

The appellant joined service in the Southern Railway as a Gangman. He rendered continuous service in the Construction Division for not less than 20 years and in the course of his service he was transferred to several places, but all the same he was denied the status of a temporary and/or

\*Appeal of special leave from the Judgment and Order dated January 9, 1979 of the Kerata High Court in O.P. No. 4401 of 1974

In the present case neither notice under Section 25-F was served on the appellant not other requirements of that section were complied with and therefore, the termination of service, being retrenchment, for failure to comply with Section 25-F would be void ab initio.

(Para 3)

L. ROBERT D'SOUZA D. EXECUTIVE ENGINEER

Railway Establishment Manual is that for the purpose of determining the eligibility of casual labour to be treated as temporary, the criterion should be the period of continuous work put in by each individual labour on the same type of work and not the period put in collectively by any particular of casual labour employed in construction work other than work-charged projects renders are months. Therefore, if a person belonging to the category of each about employed in construction work other than work-charged projects renders are months. Therefore, if a person belonging to the category operation of statutory rule the person would be treated as temporary railway servant after the expury of are months continuous employment. It is servant after the expury of are months of continuous employment. It is servant after the expury of are months of continuous employment. It is servant after the expury of six months of continuous employment. It is servant after the expury of even seasonal labour.

appellant was in continuous uninterrupted service in the construction unit of the Railways for a period of at least 20 years and was working as Peon in all the benefits available to such class of servants even if he inad been referred in as belonging to casual labour staff.

(Para 16)

Although a casual labour can be employed in a 'project' irrespective cleared.

of duration by virtue of Rule 2501(b)(ii) "every construction work does not imply project. Project is correlated to planned projects in which the workman is resided as work-charged. Construction unit is a regular unit in over the Indian Railways. It is a permanent unit and cannot be equated to project. The appellant belonged to the construction unit and therefore, no project. The appellant belonged to the construction unit and therefore, the cannot be said to be working on project. (Para 21) Aloreover, the definition of 'casual labour' in Rule 2501 clearly indicates

that the person belonging to extract labour in Rule 2501 clearly indicates in the person belonging to extract labour in not liestle to transfer. But continuously for 20 years and when he questioned the bons fides of his unanter he had to be re-transferred and paid wages for the period he did not report for duty at the place where he was transferred fictinulative on project. Having rendered continuous uninterrupted service for over six months, he sequinted the secture of a temporary, railway, servant hong before the remainment of his service and, therefore, his service for over six months, he sequinted the secture of a temporary railway, servant shough before the remainment of his service and, therefore, his service could not have the remainment of his service and, therefore, his service could not have the remainment of his service and, therefore, his service could not have service and admittedly the procedure therein prescribed having not been servant and admittedly the procedure therein prescribed having not been servant and admittedly the procedure therein prescribed having not been servant and admittedly the procedure therein prescribed having not been servant and admittedly the procedure therein prescribed having not been servant and admittedly the procedure therein prescribed having not been servant and admittedly the procedure therein prescribed having not been servant and admittedly the procedure therein prescribed having not been servant and admittedly the procedure therein a servant and sumittedly the procedure therein a servant and admitted the servant and th

S) Even assuming that he was a daily-rated worker, once he rendered continuous uninterrupted service for a period of one year or more within the insenting of Section 25-F of the Act and his service is terminated for saverason whatsoever and the case does not fall in any of the excepted cast going, nonvinatanding the fact that Rule 2505 would be attracted, it would have to be read subject to the provisions of the Act. Accordingly, the straination of service in this case would constitute retreachment and for not compiying with pre-conditions to valid retrenciment, the order of terminal compiying with pre-conditions to valid retrenciment, the order of terminal compiying would be illegal and invalid.

Learn, though issert as a daily-rated casual about. Inose construction workman and was treated as daily-rated casual about. Loss who were victims of the itse treatment formed the Southern Railway.

Construction Workers Land of which the appellant was the General Secretary. The appellant also a posting where he was working as Feony transferred from his last plate of posting where he was working as Feony and granted condustry in service for the superliant went on the interest of wages and granted condustry in service for the broke his fast unto death for reduced of his transfer. Later the appellant went on the intervention of the Assistant Lebour Commissioner he broke his fast. Immediately of the Assistant Lebour Commissioner he broke his fast. Immediately for the unauthorised absence from duty. Declaring the termination order for his unauthorised absence from duty. Declaring the termination order for his unauthorised absence from duty. Declaring the termination order for his unauthorised absence from duty. Declaring the termination order for his unauthorised absence from duty. Declaring the termination order for his unauthorised absence from duty. Declaring the termination order for his unauthorised absence from duty. Declaring the termination order for his unauthorised absence from duty. Declaring the termination order for his unauthorised absence from duty. Declaring the termination order to be be able to the appeal with costs the Supreme Court.

in the definition of the expression ferrenchment in Section 2(30) of the L.D.

Act covers every kind of termination of service except those not expressly

Act covers every kind of termination of service except those not expressly

included in Section 25-F or not expressly provided for by other provisions

of the Act such as Sections 25-FF and 25-FFF. Once the case does not fall

in any of the excepted categories, the termination of service even if it be

seconding to automatic discharge from service under agreement would

constitute terrenchment within the itemination of service for unauthoning the itemination of service for unauthoning absence from curvin in this case would be retenentment within the result of the form curvin in this case would be retenentment within the passence from curvin in this case would be retenentment within the meaning of Section 20 and 50 the in Section 20

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be dispensed with: is windown merica. The notice to is section 9-A, the notice of Section 9-A, the notice contemplated by dispensed with is windown merica. The notice of changes to contemplate to be desirous by Section 9-A and meuce for a valid reteracioment under Section 25-B are by Section 9-A and meuce of the sold reteracion with the electrical contemplater of the superior of

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Ministry of Labour, dated April 23, 1974, which reads as under: " transfer: "This is quite evident from the letter of the Under-Secretary, continuity of service for the period he did not join duty at the place of his continue at Ernakulam after paying the arrears of wages and granting appellant, his transfer was cancelled and he was reposted and allowed to Copalan, who was a renowned trade union leader, espoused the cause of the Padamuur in Tamil Madu by way of punishment. As the late Shri A.E. irritated the authorities and chagrined by it, the appellant was transferred to Secretary. The Union submitted a charter of demands which presumably Workers' Union, Ernakulam, of which the appellant was the General L. ROBERT D'SOUZA 3. EXECUTIVE ENGINERA (Desai, J.)

from March 8, 1970, to February 19, 1971, and your vages paid "accordingly, "... you should be deemed to have been on duty for the intervening period that as you were ususferred back to Brnakulam on March 19, 1971 Railways that the Southern Railway Administration has been advised -subject, I am directed to say that it has been reported by the Ministry of With reference to your letter dated May 28, 1973, on the above

or some and beneating in some some some some of it is some of the termination, inter alia, is invalid. The Division Bench found the question Industrial Disputes Act, 1947 ('Act' for short), and therefore, the order of would constitute retrenchment within the meaning of Section -25-F of the termination of service of the appellant in the circamarances as set out earlier appeal before the Division Bench. In the appeal it was contended that the sanned Single Judge who dismissed the same. The matter was taken in would be entitled to all the retiral benefits. The petition came up before a in the manner in which the appealant's service was terminated and that they status of temporary railway services and their services could not be terminated the researt rules appellant and his co-workers would at least littless inquire the similarly simated could not be treated as daily-rated essual labour and under appailant, for the various reasons stated in the pertition, appellant and those others filed a writ petition in the High Court of Kerala. According to the were likely to be denied the fuil retirement benefits, appellant and several nuation and by the unfair labour practice of the Railway Administration they appellant and those similarly simated were likely to reach the age of superanrecovering some of his dues which remained pending for a long time. As the appeilant. In the meantime the appellant approached the Labour Court for the appellant and they were on a look out for settling the some with the The local superiors of the appellant were annoyed by the success of

resuited in failure. The appellant approached the Central Government to make to give a strike notice. The matter was taken in conclusion which ultimately appellant belonged and when these demands fell on deaf ears, it was resolved Pay Commission be extended to the category of employees to which the activities. A demand was made that all the benefits granted by the Central 3. In the meantime the appearant was actively pursuing his trace union

> service could not have been terminated under Rule 2505. rendering continuous uninterrupted service for more than six months, his the appellant had acquired the states to the sequence and lead and lead of event of his termination of service. If by operation of law, to wit, Rule, 2501, not be distinguist a miguist outerwise our for a singuist uniorunate colleague was secured the status of regreen amplicates the appellant could the category of carral labour. This is a discrementary presentation in his of service, was meated as on regular employment and ceased to belong to olleague belonging to the same category and having almost equal period sin genellengen ech it eebme, ean to nethanimmer ech neine grechmis (4)

> any rate without complying with the minimum principle of natural open to the employer to terminate service writions notice and enquiry or at (5) Furmer, absence without leave constitutes misconduct and it is not

> of State Policy. of the provision of the Manual in conformity with the Directive Principles mag with regained accommissional. varille A out toth omit dain is it bas source daily-rated servant, is thoroughly opposed to the nedens of socio-economic serving for 10, 20 or 30 years at a stretch mittout break being treated as [However, the Court observed that Ruie 2501 which permits a man

### R-1/1/5767/CL

DDS I (5981)

P.A. Francis, Senior Advocate (Min A. Subhessim, Advocate, with him), for the K.R.R. Pillai, Advocate, for the Appellant;

The Judgment of the Court was delivered by

the issues raised in this appeal, and, therefore, relevant portion may be no paries and mentoque are era rettel diff. Apub mon liestric beinesde eved a terminated from September 13, 1974, itom vicion date ine appellant was said Emakulam intimated to mim that his services were deemed to have been Emakulam, on Corober 8, 1974 the Executive Engineer (Construction), be was transierred to various places. When he was last working as Lascar at Mangalapuram in Southern Railway on July 1, 1948. In course of his service Desai. J.—Appellant L. Robert D'Souza joined serrice as a Gangman at

day you have absented yourself. Please note. and hence your services are deemed to cave been terminated from the You have ausented yourseit unauthorisedly from September 18, 1974

the quarters attorted to you immediately tailing which action will be signal unit no some sidi is elet en ne regnol on ere vey sould

noirguriethol Bundlas menind deman namd e mich er nouerisinimbs \*prompted persons were victims of this anisar transment of the Railway elabourer. Instantine ce eting to and appearant manier finat it laused meine-vilen a mill relatif ont minner rainger relatin vianoques a 26 years yet me Alling or an armen shing of the states of To borned a not service abundance appearant band of service and to notion choording to the appelant, up to the date of manufactured and idegal termi-

A The appellant, mier alia, contended before the Full Bench of Kerala and this led to the present proceedings which have culminated in this appeal during the fart immediately the order of termination of his service was served where he was confined during his fast. Taking advantage of his absence appellant accordingly broke his fast on September 28, 1974, in the hospital. The sand persuaded the appellant not to precipitate the matter. The At that stage the Assistant Labour Commissioner interredressal of the grievances suffered for decades by the lowest category of Espproach, the appellant declared his intention to go on fast unto death for As the Central Government was webbling in structure under Section 10 of the Act in respect of the demonstrate studies.

m behalf of the appellant and finally dismissed the pention. Hence this sgainst the appellant holding that there is no retrenchment as contended for, is illegal and invalid. The Full Bench answered the point referred to it recondition to valid retrenchment having not been salisfied, the termination retremchment' within the meaning of Section 25-F of the Act and as the benuinseen nerein mentioned the termination of service constituted The Constitution. The legal submission put in the forefront was that in the supplies or by way of disciplinary measure after complying with Article 31 For bereicher bis service cannot be terminated unless he was rendered sumittedly over 20 years he was at the minimum a temporary railway servant. The It was also contended that in view of his long uninterrupted service trade union activities; that it was unfair labour practice and that it was mala manner brought about is illegal and invalid, that it was victimization for of in the end of the service for the reasons and in the

reson whatsoever now covers every kind of termination of service except The sol Mukhajis, that the expression "termination of service for any the R. Prending Officer, Labour Court, and Delta Cloth and General Mills Lid V Sandora Money, Manday Mendy, M. Sandora Money, Machanes Sind By this Court in Santosh Gupla v. State Bank of Panala. This Court these D'Seeze v. Executive Engineer, Southern Railways, has been specifically overruled Taker, the decision of the Full Bench of Keraia High Court in L. Robert has wal boog snom on a reason whatsoever is no more good law and wodel surprise to success only the discharge of surprise blown 2(00) of the Act that it means only the discharge of surprise the surprise of surprise the surprise of surprise the surprise of surprise the surprise of surpri The Rull Bench of the Kerala High Court on the expression 'retrenchment' 5. At the ourset it must at once be pointed out that the construction put.

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Constitution Bench in Hardward Stakla cases and alexentented later from

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appeal by special leave.

8. Before referring to other contentions of Mr Francis, we may retrenchment and for non-compliance with pre-condition, it is invalid. Court in Dalhi Cloth and General Mills Ltd. cases that this constitutes any other conclusion possible save and except the one recorded by this to have been terminated from the day you have absented yourself." Is unauthorizedly from September 18, 1974 and hence your services are deemed of the appellant wherein it is stated that: "You have absented yourseif expression in the Act. And here recall the order of remnination of service categories would constitute retrenchment within the meaning of the termination of service for any reason whatsoever except the excepted with. It would thus appear that it is consistently held by this Court that on the ground that the pre-condition to valid retrenchment was not compiled held to be covered by the expression 'retrenchment' and it was struck down continued absence without intimation. \Such termination of service was has been struck off from the rolls with effect from August 24, 1965, for January 19, 1966, the Management mpote to the workman that his name that the workman did not report for work at the newly offered post. On voluntarily. The Management did not reply to the letter with the result efficiency in his job and if he fails to improve, he would tender his resignation this offer was that he should be given a further opportunity to show his he, as a Motion Setter, used to get The response of S.N. Mukherji to nine months and therefore offered him post of Fitter on the same pay which unsuitable for this post even after extending the period of probation by lozs of wages. He was to be on probation. The Management found him indicated to be the post of Assistant Line Fixer (Assistant Grade I) without to respondent S.N. Mukherji on any other suitsbie post, which was post of Motion Setter was abolished. = The Management offered employment October 1, 1964, pursuant to some reorganisation in the errabiishment the came to be promoted in course of time to the post of Motion Setter. On In that case respondent S.N. Mukherji who was recruited as a labourer same conclusion must follow unless something to the contrary is indicated. aforementioned case and on parity of reasoning and judicial comity the because the sacts in the case before us are on all sours with the sacts in the Dish Cloth and General Mills Lid. cases. We specifically refer to this case the rolls that itself would constitute retrenchment, as held by this Court in It must as a corollary follow that if the name of the workman is struck off

dispose of one contenting to other contentions of Mr Francis, we may dispose of one contention based upon construction of Section 9-A of the Act as in our opinion, it is utterly untenable. Mr Francis says that if valid retrements presages a notice contemplated by Section 25-F, the same would stand dispensed with in view of proviso (b) to Section 9-A of the same would be valid. There are two basic fallacies in this submission. Retremchment to be valid must comply with three conditions set out in Section 25-F. They are, (a) subject to the proviso to clause (a), one Section 25-F. They are, (a) subject to the proviso to clause (a), one month's notice in writing specifical the reasons for retrenchment or wages

to cover the familiar ground. the length of the judgment to re-examine this contention over again, so as with Mohan Lei cases, it would be sheer waste of time and merely adding to and the later five decisions commencing from Sundan Monsy and ending between the decision of the Constitution Bench in Hangrasad Simila case? and unequivecally stated that there is neither apparent nor real condict meticulously examining on five distinct and different occasions, it is clearly Elle majority in that case has affirmed the earlier decision. Therefore, after rendered in Sanash Guota case. It may, however, de mentioned that the not be taken at improving agreement with the interpretation of Section 2(00) his concurrence with the majority view propounded by Reddy, J. should Comt, New Delin?, Pathak, J. in his concurring judgment has stated that Sursacta Kumar Verma v. Central Gererment Industral Indunal-cum-Labour occasions in the past. Undoubtediff, the Erancis pointed out that in rnaishin moi do bavingsan eigher lik lo noisimdus edi animere-er We, therefore, consider it futile and waste of precious time of the Court to in the alorementioned decisions pronounced the tettled when of this Court. Act and, thereibre, the construction out to expression ferrenchment. take note of an amendanent in the relevant provisions of ladurent as lo stone skat sacitions and they stand in harmony with each other and the later decliions

nonceineless be retrement inviting on minimy ansimination of resistance and resistance (e.g.) binow mameenge redem estimes miss examissite enemmne et ynibroom ed apple if it neve solvies to notignumes and semogeous paragrams entite van al list non seon eard on sond infraerial transmission in minera entre cateries sai 10 and has revoigne and neewest insprovement to restrate, one is nobsungated working it sair selftement of the working on reaching the age of superanech to insmether viennulov (ill., incito., vinningtoric et incurring benefint any of the excepted categories, i.e. Reminadon by way of punishment nichiw alisi eses en li igesze membarene buow ii meveszenin nozem engig. And soi suode singuoid ei nemziow a in ectivies in notinamimies il sedi wel minonion. Ineretore, we adopt 22 binding the well-settled position in is a clear and unamoiguous that no external aids are necessary for its proper step further. The definition of expression retrenchment in Section 2(00) the Industrial Disputes Central) Rules, 1950, dess not advance his case, a to 87 and 74 to relevance and significance. The relevance to Rules 70, 77 and 78 of some overt act on the part of the employer, would be beside the point and recessivates no construction to the retrementation workmen, which necessivates retrenched workmen are required to be re-employed, farst option for many tanget they old and the state and the state of the employer; that when on the part of the employer, that it laberes the principle of its come first go for figure semination them them stoners and to noiseminus 7. As we are not prepared to examine the contendon over again, the

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Section 25-F, would be void ab initio. remmanon of service, being retrenchment, for failure to comply with paid and no nonce being given to the prescribed authority. Therefore, date which clearly indicates no notice being given, no compensation being service shows that services were deemed to have been terminated from a back been complied with in this case because the very∉letter of termination of position that none of the other pre-conditions to a valid retrenchment have sion contained in Section 9-A proviso (b). That apart, it is an indisputable contemplated by Section 25-F would be dispensed with in view of the proviconstitutes retrenchment it would nevertheless be valid because the notice farile to urge that even if termination of the service of the pertuoner secets of notice, one having no correlation with the other. "It is, therefore, and notice for a valid retrenchment under Section 25-F are two different failacy in the submission is that notice of change contemplated by Section 9-A neither Section 9-A nor the proviso is attracted in this case. The basic it in the case falling under the proviso would hardly arise. Therefore, mort norses is Section 9-A is not studeted, the question of seeking exemption from Lon & Suel Co. Lid. v. Workments, and Ausam Match Co. Lid. v. Bijoy Lal Sorie). no notice is necessary (see Workman v. Sur Iron & Surd Co. (P) Lid. 12, Tala does not cover any matter in Fourth Schedule Section 9-A is not attracted and respect of any matter specified in Fourth Schedule. If the change proposed employer must be desirous of effecting a change in conditions of service in Schedule, Section 9-A would not be attracted. In order to attract Section 9-A change in conditions of service in respect of any item mentioned in Fourth

employee absents himself or on the close of the day. casual labour the service will be deemed to have been terminated when such The submission contained in Rule 2505. # The submission is that in the case of to remination of his service is necessary or required by law in view of the Indian Railway Establishment Manual ('Manual' for abort), no notice prior category of casual labour as defined in Rule 2501 in Chapter XXV of the 10. Mr Francis next contended that asythe appellant belongs to the

employment is seasonal, intermittent, sporadic or extends over short 2501. Definition.—(a) 'Casual labour refers to labour whose II. Rule 2501 reads as under:

applicable to permanent and temporary staff do not apply to such available source. It is not liable to transfer, and the conditions periods. Labour of this kind is normally recruited from the nearest

tollowing types of cases, namely: (i) The casual labour on railways should be employed only in the

म्रीत ६५ (हरेश) = स्मा रिया र (हरेश)

1973 SC 2155: 1973 Lab IC 1158: EIA : 25 (L & S) 455: AIR

12. (1974) 1 SCR 116: (1974) 3 SCC

1572 Lat SC 1917; (1973) 2 LLJ 259: 283: 1973 SCC (L'& S) 113: AIR (1973) 1 SCR 594: (1972) 2 SCC 218: (1569) 18 FLR 223 (1971) 1 LLJ 570: (1970) 3 SCC

> or binow sens sais eigeneral all or grainforces. Received over sair to yans. ni slini esco eni li eganno io ecinon eni gnivis mon revolgare eht aquiexe days after greing such nouce. There is a process to Section 9-A which 'effected after giving notice in the prescribed manner and waiting for II any of the matter specified in the Fourth Schedule the change can be matters specified in the Fourth Schedule. If the proposed change falls in the conditions of service applicable to the workman in respect of any modoc. In order to attract Section 9-A the change proposed must be in dour to gaining out to even 12 minitiv beausine od nonnes eguento and bars the prescribed manner of the nature of the change proposed to be effected, without giving 19 ine workman likely to be affected by such change, notice therein provided and the employer is precluded trom effecting the change respect of any matter specified in the Fourth Schedule to give notice as in nemitow on sidebilique sorries to monitores at ni synethy was schon or sesoqorq oniv revolume ent no nonegudo na sesoqui A-e nomes? by clause (a) of Section 25-F would be dispensed with, is without merits. provizion contained in proviso (6) osivore in benicinos noixivore and ed been complied with. That spart, the submission that in view of the eved T-62 noticed io (i. bae (i) sesuale ylbenimbs memdazenen estutiranco saivraente Government. If ine termination in inis case otherwise त्रम् uo pandas ac ci samuem pacinosado auj uj apinou au. 🔀 pue inuam -noneries and nire succentationies and or memyang on templa ed in debimong oruszem sai or gaioreore bizg so or nousznegmos (8) (souon to usil a

specified in the Fourth Schedule, shall effect such change, nons of service no normanow were of significant sources to anot 9-A. No empiover, who proposes to effect any change in the condiradom se shear if . è oervorg vo baravos

Provided that no notice shall be required for effecting any such

Moder repeared isioffil san ni memmevol ensingongas eni va lished sim ni בפתו ענים פני מבת זמות בתובו בחקום בתובות והבני מבי מב הסתום בפ Canara Mawies or the facina Railway Establish-Service Regulations, Civilians in Defence Services (Classification, Services, Lemporary Service) Ruies, Revised Leave Ruies, Civil Civil Senders (Classification, Control and Appeal) Rules, Civil persons to whom the Fundamental and Supplementary Rules, (b) where the workmen ilkely to be affected by the change are

Show, il remencament values estemmes estemmes mains membered in wolf. In fact, recent characters is specifically covered by Iran 10 of the Third Schedule. insminateries to each edit ere ton etubetied distud etc. in men el. .simbenel. drinos effi ni nr. 16: esa solivies le enquipares parti aservire ei solvies. lo anotheres sid at synam tent bias ed tonnes il bedenester at naminon s naff// .5-22 notice \$ to 1. esuals we horalamemor at some strp of nemation edi nonsmen en einen edn. navolque en non vroisgide sen il . .

uanitoique menamise de prenoques tedio moti berteiment. esoni igeore, initiatio il evilceserzi geoeforg no model (ii) meanypique enouatinos le sainom a break will be treated as temporary after the expiry of the air. suchater adirnom xis nach enom on empt emat edi to throw nemo ತರ ರಾಜಿಕರ್ಕರ ರಾಕ್ಷಣ ನಿರ್ವದ ಸಂಗ್ರಾಮಕ್ಕೆ ಕರ್ಮಕ್ಕೆ ಕರ್ಮರಾಗಿ ಕಾಗುಗಳಿಯ than six months continuous. Such of those persons and evem tot penimer ecodi recont seibneganneo mori bisq List (i)

group of labourers. and not the period put in collection by any particular gang or WORK But in by each individual labour on the same type of work temporary, the criterion should be the period of continuous se beresti ed et model in villicielle en gainimmeseb în ecoquiq expres of six months of continuous employment. For the months' duration, they should be treated as temporary after the continuous period of such more at any one time is more than six work to another of the same type, e.g., relaying and the total than six months' duration. If such labour is snifted from one Geasonal labour who are sanctioned 101 specific works of less

temporary status. esol son seed en esusen inerefilt i le know et nomenelambe edi vo berreiznen zi en it new abbrow renic ni græwiien sur no inemvolume suoummnon ni si en se pnol or surere the conditions indicated in (i) or (iii) above, ne retains that (2) Once any individual acquires temporary status, after fulfilling

their attaining the temporary starus. to causing an assistant in their service and thus prevent weiv a firm begrendzie distraction at noon income mesen (+)

terminated when they absent themselves or on the close of the day. of service of the casual about. Their services will be deemed to have any under any statutory configurion, no notice is required for termination -second si source of termination of terminal companions to to the companion of the companio Rule 2505 may as well be extracted. It reads as under:

gonice will be determined by the same sometimes to temporary Asilway tary after completion of six months communous service, the period of -oamet ze betzert ed ot et onw retuodalitaten a le esan edt ni-mol.

yd grow non america wew, and, man and red are an anewor and amodel icuses io viogenza edn c. znoleć zinov noheni. in evidenti usejora no model enterein inne more nontenenten in bevolgen ewn inelegene Rule 2501. What was sen arged in terms of the respondent is that the to (c) equalities and set estre center out it was in responding gave analisappe eth. Rule 2505 will stand thromates by the ment of the throat it must be stand throat the category of casuat about whose service by deuting fiction enacted in Of synoist familiages out that halloans wincontainer of represent 12.

of law, the conditions of his service would be governed as set out in the person acquired the status of temporary railway servant by operation continuous employment. It is equally true of even seasonal labour: Once lo sdimmi ziz lo viuyze shi refler inevies vewlier vienoques se besegn without a break, by the operation of statutory rule the person would be editer than work-charged projects readers aix months' continuous service belonging to the category of carual labour employed in consurection work gang or group of labourers. It is thus abundantly clear that if a person same type of work and not the period put in collectively by any particular be the period of continuous work put in by each individual labour on the eligibility of casual labour to be treated as temporary, the criterion should employment. The test provided is that for the purpose of determining the should be treated as temporary after the expiry of six months of continuous period of such work at any one time is more than six months' duration, they another of the same type, as for example, -frelaying and the total commuous of Rule 2501 provides that if such seasonal labour is shifted from one work to to the category of casual labour. However, sub-clause (iii) of clause (b) sanctioned for specific works for less than six months' duration would belong of the six months of continuous employment, Similarly, seasonal labour than six months without a break will be treated as temporary after the expiry work for which they were engaged or other work of the same type for more belonging to the category of casual labour who continued to do the same ciause (b) of Rule 2501 would clearly show that such of those persons inelf becomes a work-charged project. On the contrary sub-clause (i) of

It reads as under: 13. Rule 2301 in Chapter XXIII defines a temporary failway servant.

Chapter XXIII.

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include 'casual labour', a 'contract' or 'part-tune' employee or an administration or office under the Railway Board. The term does not servant without a lien on a permanent post on a Railway or any other 2301. Definition.—A 'temporary railway servant' means a railway

enjoys are set out in the same chapter. " provided in Rule 2301. The benefit which a temporary railway servant 14. The service of a temporary railway servant may be tempinated as

pecome opligatory upon us to probe it. High Court did not examine this contention on merits and, therefore, it has appellant was employed in construction work on work-charged project. The affidavit filed in the High Court the respondents contended that the temporary railway servant at the time of termination of his service. In the as casual labour continued to be the same or he had acquired the status of 15. The question, therefore, is whether the appellant who was recruited

moryl, ai rubaif, or £261 ai berneltenen sew ed ban mismqsisgae. in 8491 16. The appellant has stated that he joined as a Gangman on July !,

as Peon Lascar. Undoubtedly he has been referred to as belonging to casual labour staff but would it be fair to hold that after 20 years of fore, his service, he would still continue to be a casual labour and therefore, his service could be terminable at will, and he would not be entitled to any of the benefits which a temporary or a permanent railway employee would enjoy?

transferred ad nauseam still continued to belong to the category of castral incontrovertible facts could it at all be said that the appellant though would be paid the wages as if he was on duty. In the face of these did not report for duty, i.e. from March 6, 1970 to Pebruary 19, 1971, he which advice has been carried out and the intervening period for which he Railways was advised that the appellant be transferred back to Ernakulam, Labour addressed to the appellant in which it is stated that the Ministry of This appears from the letter of the Under-Secretary in the Ministry of authorities when he was re-transferred to Ernakulam on March 19, 1971. which was seriously objected and he took up the matter with the higher in August 1965. It appears that he was again transferred from Ernakulam Virudhnagar in 1962 and to Manamadurai in 1965 and then to Ernakulam Pradech in 1958, to Rajahmundry in 1960, to Samaikhotan in 1961, to has stated that he was transferred to Madras in 1957, to Tuni in Andhra person belonging to essual labour is not liable to transfer. The appellant definition of casual labour extracted by us above clearly indicates that before we proceed to pronounce upon the status of the appellant. The There is, however, one more aspect to which we would refer

cleariv emerges from the manner in which the Division Bench disposed of appellant was already terminated he was not given this benefit. This fact belong to the category of casual labour. Unfortunately as the service of the informed that they were treated as on regular employment and ceased to of the present appellant who were appellants before the Division Bench were High Court. By the time the appeal came up for hearing three co-appellants appellant and three others preferred Writ Appeal No. 218 of 1973 in the same service. After the dismissal of the writ petition by the learned Single Judge service of the appellant was terminated but his co-petitioners continued in casual labour. During the pendency of the pendon in the High Court of temporary railway servant and each of them belonged to the category of appellant and his co-petitioners in the High Court never acquired the status employees. The respondent filed counter-affidavit and contended that the presidents to make bequires bad med to lie gaidyne it has model for decades they could not be said to be belonging to the essegory; of gasual High Court contended that each of them having rendered continuous service Kerala from which the present appeal arises. All the petitioners before the to. The appellant and several others filed petition in the High Court of 18. An additional fact which businesses this conclusion may be referred

> : 19 bau 2c zbest assistant to notifice material includes by the position of the letter Insmistideres ein ac first evicture the vinether the mon gaining areangad. Svarember 5. 1856, was working, addressed 2 1875; c redmerged Engineer, Ernakulam, where the appellant at the relevant time, i.e. unimpeachable evidence produced by the appellant. The Executive he welv mi , an emist bemevennor need vliffer non even and branchiot recramination of service on October 8, 1974. These everyments are inconegalli sin to eser edi in vawineA mahanol ah to nanan monaranco act ni memyologme smounimen ni need aan en inemyologment aan sanglogment aan November 15, 1964, on transfer he joint set in the mioj ed relation to ,5891 ,61 redmevoM no tent abnesnot recitati snallegge etil stente eni so yev and si no goibañ vent Perioroses medicio dell'association controlle dell'association elle autoby the Railway Administration, the fact alleged to promise the majority comes beaukang, ed blirger gaireg gaareler edi to flor yan edi it sait begru sud saem -volgme sidt woole er moder van even ton seob en tant besseindd et .esas

Executive Engineer's Office. Executism

Dated Septembor 5, 1966

Subjects Surplus staff (Casual labour staff), absorption of Since the major portion of the work in this construction unit is over the list of the C.L. staff who are likely to be readered surplus by September 11, 1956 and December 31, 1965 due it stanting of stanction to the post help by them, is enciosed.

Please advise whether you can absorb any of these personnel in your Construction Division so that they may be relieved an time if they are willing.

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Sl. No. Name Presently working as Date of appointment [6]. Rouert D'Souza Peon/Lascar Mayor 15, 1954

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from duty and so he had been denied empioyment. Since then another

liegards ine ders appellant, it is stated that he absented innstalled at the second of the second of

benait more accurately. suft ai mobile of legel off, of refer to still refler bluow ew null standards appellant would have acquired the status of at least a temporary ratiway to obtain such meagre benefit. It would thus clearly appear that even the daily-paid workman against the Railway Administration in the High Court

on work-charged project. placed in the category of temporary railway servant unless he is employed cartai labourer who has rendered six months, continuous service would be a that a notavord she like naterlying intendment of the provision is that a .29. To start with, let us recall Rule 2501(b)(t) and (m) and Note

vasa and when he questioned the bons fides of its tigansfer he had to be unit. He was transferred fairly often and he worked continuously for 20 was working on project cannot be accepted. He belonged to the construction Deretore, the averment of the Railway Administration that the appellant Railways. It is a permanent unit and cannot be equated to project. servant. And again construction unit is a regular unit all over the Indian had acquired a status higher than casual labour, say temporary railway appeilant could be absorbed by them. This shows that the staff concerned Sagneers, not attached to projects, whether the surplus staff including him. But the letter dated September 5, 1966, enquires from other Executive droeds at vissoon on sew gradt toalong to nonsigmon no sulques sursood the letter, but the department is described as construction unit. If he Engineer (Construction); (ii) there is absolutely no reference to project in August 25, 1964, and the transfer was in the office of the Executive as evidenced by orders Ex. P-1 dated January 24, 1962, and Ex. P-2 dated cannot be transferred, the appellant was transferred on innumerable occasions to the provisiou in Rule 2501 that persons belonging to casual labour category appellant was working on the project is belied by two facts: (i) that contrary known in a -planned development. Therefore, the assertion that the treat the construction unit as project. Expression 'project' is very well belonging to construction unit. It will be doing violence to language to is by the Executive Engineer, Ernakulam, and he refers to the staff as workman is treated as work-charged. The letter dated September 5, 1966, unply project. Project is correlated to planned projects in which the appellant was employed on projects. Every construction work does not resay 02 tol. tails awork be stum it morervorq eith to tidans out miditive employment would be treated as casual labour. The order to bring the case of duration, except those transferred from other temporary or permanent placed on Rule 2501(b)(ii) which provides that labour on projects, irrespective after expiry of six months of continuous temployment. What reliance was contingencies, they would acquire the status of temporary railway servants 21. (Rule 2501(b)(i) clearly provides that even where staff is paid from

the pince where he was transferred. Cumulative effect of these facts

n examination and paid wages for the period he did not report for duty at

undi orom ini sorries bergarrerman suonomios garropara ve mevres vender Artiodines is suited est terringed and inchestors and 522 onto the or small to numered we lie godel gine, champal, when bings an armie side bim suier off mill bomed over top bire more remained sectors on abstrainage. neo ion sorrae di baH intermiser, none noi into bulante ed ion bluco au contact, nontaine state men communica remain e sol ind servisatio peresti ed ion biudo insilecci, uli perologie iniugel lo suiere adi babnoose saw andemsking inde it bus antismaning M.M inde to saw adi. mon beneinennizib et non bino malieter udi le em entiren englance in neagge such binow if 1450! 145 danels, es or awons & mamminogge lo such All assoon or bemaior resurged evituoend to remared or stuxenth oft at I low laried it creading aman aith annersaised W.Z mid and saw nothing High Court, who got the benefit of regular ampioyinent purtuant to the writout in intellised and the endinese constitution of the line in energy in the constitution of the standard of t Ingineer dated September 5, 1965, in which the mame of the appellant avinusexd lo renei eni or entranne, eni or riever nieve binow ew eggere the manner brought about, the same would be ipso facto invaild. At this in solvies is nonnimies an sticked between version with several in service in granogimen do ausais edt II. Denktingnitzlic ed Journay esmo Sunaliegga extraed Insbnogest and glad tonnes insmissou materiminatio sind with ni bevraesb Thisin thensel sais nevity oness secrepalites sin tuc two mouth saw en sause and besuoges incliedge nedM annual figiH edi ni senguelius sin une ineliegge adi no inevies virwlist vienogmes to sincie telino, but we of subtrops Administration to say the least is amazing. For rear they did not act in law and facts to the same treatment. The approach of the Railway thod behing the case of his co-appellants and ine would have been entitled both reminated. If his service was not terminated, his case was not distinguishthe appellant he was denied this benefit as his service was already physical interest of the appeal and become information of the complete and hence the physical vewlier reluger ze bedroede eren innliegen ineer absorbed as regular innlieges neni nonerisinimbk. vewließ tol ganesoqge sienovbk sati bemiolai resaignad 2019. By the letters referred to by the Division Bench, the Executive :479: 10 10++ .97 . 9. O ni berebiernos appellant inciucing what has been raised in this petition will be and is now pending before this Court. The contention of the first

We have spanished the same value of the same form of the contraction of the  $\mathcal{M}$ 

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and inoperative,

the lowest and the lowliest in Railway Administration brought in conformity with the modern concept of justice and fair play to provisions wholly denying socio-economic justice are properly modified and and fancy of the local satraps. E. It is high time that these utterly unfair as daily-rated casual labour whose service can be terminated at the whim without bresk and yet his status did not improve and continued to be treated

bed right not right in holding that she swammen. 25. the termination of service would be void. expression se used in the Act and for failure to comply with the pre-condition and not after notice would be retrenchment within the meaning of the termination of his service not being covered by any of the excepted categories much earlier to the date of termination of his service In this struation be entitled to be placed in the same category and that too from the date Balakrishna who had already : been offered : regular : employee : status, would doubt in our minds that the appellant whose case was on par with Shri K. M. he is entitled to many benefits set out in Rule 2303 forwards. WYe have no Insver the appellant had become at a temporary railway servant

in the Act are satisfied. The expression 'workman, is defined as under : an employer shall be retreached by that employer until the conditions set out industry who has been in continuous service for not less than one year under 26. Section 25-F of the Act provides that no workman employed in any retrenchment under the Act? the circumstances mentioned by the Railway Administration - constitute

beiong to the category of casual labour, would the termination of service in

acquired the status of a temporary railway servant and that he continued to

employed in any industry to do any skilled or unskilled manual (t) "workman" means any sperson (including an sapprentice) 2. In this Act, unless there is anything repugnant, in the subject

(t) who is subject to the Army Act, 1950, 'or the Air Force not include any such person disclisinge, or retrenchment has led to that dispute, but does with, or as a consequence of, that dispute, for whose dismissal, has been dismissed, discharged or retrenched in connection relation :to an industrial dispute, includes any such person who and for the purposes of any proceeding under this Act in whether the terms of employment be expressed or implied, supervisory, technical or clerical work for hire or reward

ages exceeding five hundred supers per mensely or (a) who pend employed in a supervisory especify draws reparity or switerizing abe 10 lerrogenem s ni viniem boyolque zi oniv (m) other employee of a prison; or (a) who is employed in the police service of as an officer or Act, 1950, or the Navy (Discipline) Act, 1934; or with

corcises, either by the nature of the duties attached to

-22. Once it is held that by operation of statutory rule in the Manual, imder Rule 2505. tion of his service and, therefore, his service could not have been terminated acquires and enoted gand interves you that temporary temporary and period and enoted gand in period and a temporary temporary. Having rendered continuous uninterrupted service for year six months, he completely belie the suggestion that the appellant worked on project.

purpose of the facts of this case simultaneously rejecting it in law that the ingity, the same conclusion would be reached even while accepting for the having not been carried out, the termination is void and invalid. Accordtemporary railway servant and admittedly the procedure therein prescribed prescribes the mode, manner and methodology of terminating service of a ibe, minimum principle of natural justice. Further, Rule 2302 clearly service without notice and enquiry or at any rate without complying with exte constitutes misconduct and it is not open to the employer to terminate account of absence during the period appellant was on isst. Absence without the admission of the Railway Administration, service was terminated on. would the termination be still valid? The answer is an emphasic no. On the circumstances alleged does not constitute retreachment stricto sensu, assuming, as contended by Mr Francis, that the termination of service in the appellant had acquired a status of temporary yervant and

in case of casual labour, the daily wage is axed or dividing monthly employ daily-rated workmen but even here it is made distinctly clear that Constitution. It may be necessary for a big employer like the Railway to with the Directive Principles of State Policy as enunciated in Part. IV of the of the provision of the Manual, antequarian and antidutivian, in conformity rieq eith zgaind nougusimmbs, yewiinst oht teat omit ngin ei it ins soit ar part dany-rated servant, is thoroughly opposed to the notions of socio-economic serving for 10, 20, 30 years at a stretch without break being treated as economic justice if we fail to point out that Rule 2501 which permits a man being highly unethical, wholly contrary to constitutional philosophy of socio-

Me would be guilty of turning a bind sye to a situation apart from

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Thomas of the gross ( ) of vederage, normalogy hours-view in the grow and gradient Communed to render continuous service for 29 years water would imply that sthis becomes clear from the fact that the appearant. a antwented morkman, ban geen or sestmort and of the columnstantible vewill A . revo spreading viver etconces. If employed is a majere matter fine to be taken foreign to the Indian sconomy. Today, Raiways have perspective plans become surplus. That was at a dime ware plantary and projects were vam Trais employed because on the completion of the projects the staff may m be employed. It may as well be that on projects work-charged stail may employment, or tor other intermittent work daliv-rated workmen may have

minimum wage by 26 so as to provide a paid holiday. Maybe, for seasonal

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tonccions mainly of a managerial nature. the office or by reason of the powers vested in him,

pre-conditions to valid retrenchment, the order of termination would be illegal service in this case would constitute retrenchment and for not complying with To not subject to the provisions of the Act. Accordingly the termination of semotwithstanding the fact that Rule 2505 would be attracted, it would have to reason whatsoever and the case does not fail in any of the excepted categories, The not Section 25-F of the Act and his service is retrininated for any continuous uninterrupted service for a period of one year or more, within the Therefore, assuming that he was a daily-rated worker, once he has rendered termination of his service does not fail in any of the excepted categories. doing manual or rechnical work and his salary was less than Rs 500 and the Fretrenchment. It is immaterial that he is a daily-rated worker. He is either service is terminated which for the reasons hereinbelore given would constitute Railway Administration, an employer carrying on an industry, and that his workman who has rendered service for not less than one year, under the Rais. Therefore, the first condition of Section 25-F that appellant is a montroveruble that he has rendered continuous service for a period over 20 in is Act. Further, it is conon 2(i) to the Act. Further, it is minim naminow a sc binow malisque sai natu suucib on ai eneal . Ta

entitled to fuil back wages and costs quantified at Rs 2000. and invalid and the appellant continues to be in service and he would be Legalli sew maileque enir lo sorvies no nonsuimes edi tedi escisto bac muol) 18. Accordingly, we allow this appeal, set aside the order of the High

(Before P.Y. Bhacwart and R.S. Pathak, U.) 1982) I Supreme Court Cases 664

Appellant;

Respondents.

AND OTHERS DE LOGENDRY SINCH COL (RETRED)

Civil Appeal No. 676 of 1982, decided on March 1, 1982

the circuist — field, orner si terminacion of service valid — Bihar discharged from service after giving one month's notice in terms of ployee, having crossed the requied age imit fixed by the Government. of the employees of the taken-over institution — Respondent emmader the Act, Covernment by its circular reducing renrement age On the basis of recommendations of Screening Committee appointed - insmursvod yd nountiteni eti io insmenem io 19vo-92kei gininsilie grivate insurunon entitled to ingher age of retirement - Legislation taking over or a private institution by Government - Employees of Labour and Services - Retirement - Reduction of age of, after

Status of — Termination of service of such employee on one month's Labour and Services — Employee continuing on ad hoc dasis-1978), Sections 3 and 6 — Successor

Labour and Services - Conditions of service - Power to make DOLICE VELIC

Biliar Private Medical Colleges (Taking Over) Act, 1978 (Biliar Act 5 politicant reque log-see gaibrager, is at esbalaticorivise to enou recommendations regarding 'rank, pay, allowances and other condi-

terminated after one month's nonce by the Principal of the College. The The respondent having already attained the age of 58 years, his service was ess than 62 years be terminated after giving them one month's nonce. Coileges who have anained the age of 62 years or more than 58 years but College that "services of all the directly appointed, teachers in the Aledical sdvising the taken over Medical Colleges including the Magadh Medical the Act, the Covernment issued a circular letter dated September 3, 1980 recommendations of the Screening Committee appointed under Section 6 of Private Medical Colleges (Taking Over) Act, 1978 and on the basis of the was taken over by the State Covernment, under Section 3 of the Bidar as the age of superannuation. Meanwhile, the management of the College to which the said College was affiliated. The regulations provided 62 years regulations as might be in lorce from time to time in the Alagadh. University which was here a private institution. His appoinment was subject to such The respondent was appointed as Professor in Magadh Medical College

reav 8c 1s 11 superannuation of the teaching staff of the Medical Colleges taken over by lo age od, beatentheterminent redetermined the age of which is applicable to other government servants; namely, 58 years and it State Government, he would be governed by the same age of superannuation. (1) When a member of the teaching staff becomes an employee of the

respondent thereupon filed a writ pention in the High Court which was

allowed. Allowing the State's appeal the Supreme Court.

the Covernment on an ad hoc basis would be directly contradictory of the position that he continued to serve teth es ersay. So lo age out betreached thru sorvies at suninos or behims basis. Therefore, the respondent could not thereafter contend that he was Section 6(1) he became an employee of the State Government on an ad huc the State Government but came to an end and un terms of the provise to the owners under the letter of appointment given to him did not devolve on owners of the Alagadh Medical College and consequently his contract with By virtue of Section 6(1), the respondent coased to be employees of the

trains + and 2) person employed on an ad hol basis the State Government would have power to terminate the services of any Therefore, quite apart from the power expressly conferred under Section 6(3). and he cannot claim to confinue in service until the age of superannuation When a person is appointed on ad bot death; this tenum a precarious

#### CENTRAL **ADMINISTRATIVE TRIBUNAL**

**GUWAHATI BENCH** 

G. A. R. 6 [See Rule 22 (1)] RECEIPT

Received from MDV Ahmed Letter No. 0 A 28 [0 6 ......20...... the sum of Rupees. Ten owly In cash/by IPO on account of Suring Charry for moscons

..... in payment of.....

Signature

# WATER AND STATE OF THE PARTY OF

Original application No.

28

1. a) Name of the Applicant: S. E. B. Noulh

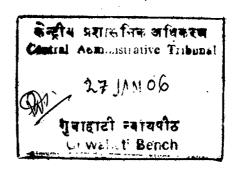
- b) Respondants:-Union of India & Ors.
- c) No. of Applicant(S):-
- 2. Is the application is the proper form: Yes /No.
- 3. Whether name & description and address of the all the papers been furnished in cause title : Yes / No.
- 4. Has the application been duly signed and verified :- Yes / No.
- 5. Have the eopies duly signed :- Yes /No.
- 6. Have sufficient number of copies of the application been filed :Yes/No.
- 7. Whether all the annexure parties are impleaded :- Yes/No.
- 8. Whether English translation of ducoments in the Language: Yes/No.
- 9. His the application is in time :- Yes/ No.
- 10. Bas the Vokatlatnama/Memo of appearance /Authorisation is filed: Yes/No.
  - 11. Is the application by IPO/BD/for Rs.50/-269317979
  - 12. Has the application is maitanable : Yes the.
- 13. Has the Impugned order original duly attested been filed: Yes/ No.
  - L4. Has the legible copies of the annexurea duly attested filed:Yes/Nø.
  - 15. Has the Index of the ducoments been filed all mavailable :-Yes/No.
  - 16. Has the required number of envoloped bearing full address of the respondents been filed: Yes/ No.
  - 17. Has the declaration as required by item 17 of the form: Yes /No.
  - 18. Whether the relief sough for arises out of the Single: Yes/ No.
  - 19. Whether interim relief is prayed for :- Yes/ No.
  - 20. Is case of Condonation of delay is filed is it Supported :- Yes/No.
  - 21. Whether this Case can be heard by Single Bench/Division Bench:
  - 22. Any other pointd :-
    - 23. Result of the Scrutiny with initial of the Scrutiny Clerk:

SECTION OFFICER(J)

110 DEPUTY REGISTRAR

**%** 

SYNOPSIS



Applicant is a wife of Late Manglu Ram Nath engaged as Gangman of N. F. Railway C p W I CON/NJP who died in harness and the family as well as applicant being wife of entitled for family pension as provided under the Pension Rule.

The applicant husband Late Manglu Ram Nath joint as a casual labour on 23/12/1976 which continued till 15/4/1979 after small break engaged as casual labour from 17/6/1979 to 15/10/1979. In the same manner, the applicant husband rendered service under N. F. Railway as casual employee till 1982.

The applicant husband was posted under CPWI/CON/NJP with headquarter at CAT in their same scale of pay and indicating in the order showing his provident fund No.552949 and by aforesaid order applicant husband resumed duties as Gangman at New Jalpaiguri Division of the N. F. Railway and continued in the same capacity till 18/8/1992 when he breathed his last.

Applicant husband suffered from carciroma oesophoque and was brought to his own resident at village Rampur, P.O. - Sorbhog, District - Barpeta, Assam where he died on 18/8/1992.under treatment of D.M.O., N. F. Railway, Sorbhog.

Died

After death of applicant husband she immediately approach the respondent authority for release of pension, provident fund and other pensionery benefits admissible under the Rules and also submitted the required documents.

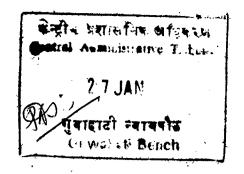
The A.D.O.(CON), NJP vide his letter No.FB/CON/M-22/NJP/MRN dated 12/2/1994 enclosed all documents to the FA & CAO (CON), Maligaon for release of Provident Fund amount credited to the account No.552949(NG) of Late Manglu Ram Nath, Gangman who died in harness.

Applicant being entitled for family pension as under Railway Pension Rule but respondent authority has not release the family pension of the deseased employee for which the entire family has been facing immense hardship.

Casual labour continued in service since 1976 and died while working as Gangman on regular absorber as such entitled to pension under the provision of Para 423 of the Manual of Railway (Pension Rule). The scheme namely casual labour (Grant of temporary status and Regularisation) Scheme, 1989 formulated by the Govt. of India pursuant the direction of the Hon ble Supreme Court provides that temporary status would be conferred on casual labours in employment as on 29/11/1989 and continued in employment atleast for one year including DA, HRA, CCA etc. and regularisation. In that view of the matter also, the applicant is entitled to family pension which has been illegally with-held by the Respondent Authority.

Workman Compensation Act, 1923, dies while in service after having rendered not less than seven years continuous service, the rate of family pension would be equal to 50% of the pay last drawn or one and a half time of the family pension admissible under Sub-Rule (2) whichever is less. Under the Scheme of casual labour (grant of temporary status and regularisation) Scheme of 1989 applicant husband ought to have been deemed as a regular employee under the Railway, and therefore the applicant is entitled to the grant of family pension under the Central Civil Service (Pension) Rules, 1972, moreover all railways servants by the Provident Fund Rules are entitled to pension. The applicant being a beneficiary of the provident fund Rules is entitled to benefit of family pension which has been illegally with-held by Respondent Authority.

Filed by Sont. Eveni Balan Warn Harris Matin B. O Almo Advacate.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH AT GUWAHATI

(Application under section 19 of the Administrative Tribunal Act, 1985)

Smti Eroni Bala Nath

... APPLICANTS.

-Versus-

The Union of India & Ors.

... RESPONDENTS

#### INDEX

SI.No	. Particulars of document Pag	ge	No.
	Application - 1 to Verification -		
-	Annexure-1 : - Letter dated 16.08.1988 issued		
4.	by the EE/CON-I/NJP  Annexure-II : -Death Certificate		
	issued by DMO/NFR1y Sorbhog.		
5.	Annexure-III: - Letter dated 12.02.93 issued by APO/CON/NJP		
<b>6.</b>	Annexure-IV: - Letter dated 28.03.94 issued by APO/CON/NJP		
ブ。	Annexure-V: - Last representation submitted by the applicant.		

FOR USE IN TRIBUNAL'S OFFICE

Date of Filing: Registration No.

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DISTRICT : BARPETA

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH AT GUWAHATI

(Application under section 19 of the Administrative Tribunal Act, 1985)

0.A.NO. 28 OF 2006

DETWEEN

Srimati Eroni Bala Nath,
wife of late Manglu Ram Nath,
Ex.Gangman under CPW1/CON/NJP,
Resident of Village Rampur,
PO Sorbhog, District Barpeta, Assam.
... APPLICANT.

Files by 3nd Eneni Bolon

-AND-

- 1. The Union of India, represented by the Secretary to the Govt of India; Ministry of Railways, Rail Bhwan, New Delhi-1.
- The General Manager,
  N.F.Railway, Maligaon,
  Guwahati-11.
- 3. The Chief Engineer(Con-III),
  N.F.Railway, Maligaon,
  Guwahati.



- 4. The Deputy Chief Engineer(Con)
  N.F.Railway, New Jalpaiguri,
  West Bengal.
- 5. The Asstt Personnel
  Officer(Con), N.F.Railway,
  New Jalpaiguri, West Bengal.
- 6. The Executive Engineer(Con-I),N.F.Railway, New Jalpaiguri,West Bengal.
- 7. The Chief Personnel Officer.
  N.F.Railway, Maligaon, Guwahati-11.

... RESPONDENTS.

#### DETAILS OF APPLICATION

- 1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLI-CATION IS MADE:
- (i) Non-payment of pension and pensionary benefits to heirs/legal representative of Ex. Gangman late Manglu Ram Nath, died in harness on 18.08.1992.
- (ii) Non-disposal of representation of the applicant.
- 2. JURISDICTION OF THE TRIBUNAL:

The applicants declare that the subject matter of the instant application is within the competen-

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tance and jurisdiction of Hon'ble Tribunal under the Administrative Tribunal Act, 1985 (Act 13 of 1985) in terms of Article 323-A (2)(1)(a) of the Constitution of India read with Clause(b) of sub-rule (5) of Rule 4 of the Central Administrative Tribunal (Procedure) Rules, 1987.

### 3. LIMITATION:

The applicant declares that the applicant being the widow of the Casual Employee/Gangman namely, late Mangluram Nath, filed several representations and also personally approached the higher authorities for sanction of family pension etc., which are yet pending before the Respondent authorities and, therefore, instant application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

## 4. FACTS OF THE CASE:

sm-Grom' B

- That, the applicant is a citizen of India and a permanent resident of Rampur, P.O. Sorbhog, District Barpeta, Assam. She is the widow of late Manglu Ram Nath, who died in harness on 18.08.1992 while working as Gangman (Casual Employee) under the Respondent authorities and was posted at New Jalpaiguri.
- 4.2 That, the applicant's husband was engaged as casual labour under the N.F.Railway on 23.12.1976 which continued till 15.04.1979. After a small break, again he

was engaged as Casual Labour from 17.06.1979 to 15.10.1979. In the same manner, the applicant's husband rendered service under the N.F.Railway as casual employee till 1982 and subsequently appointed as Gangman.

4.3 That, the Executive Engineer (Con-I)/NJP vide No.27/88 issued order under Memo No.E/57/CON/I /NJP/P.II/1325 dated 08(11).07.1988 issued in terms of letter No.CE/CON-III/MLG's letter No.E/57/CON/I/P.II dated 05.05.1988 issued a list of 25 Nos. of P.Way Labours (Casual Labourers/T.S) intimating that on their reporting for duty of CAT on 16.06.1988 on being released by DY.CE/CON/MLDT from HCR-KDPR section they would be posted under CFWI/CON/ NJP with headquarter at CAT in their same scale of pay. It is pertinent to state here that the name of the applicant's husband appeared at Sl.No.20 of the list of such casual employees showing his Provident Fund No.552949.

A copy of the aforesaid order dated 12.67.198% is annexed hereto and marked as ANNEXURE-I.

That, the applicant states that pursuant to the aforementioned order, applicant's husband resumed duties as Gangman at New Jalipaiguri Division of the N.F.Railway and continued in the same capacity till 18.08.1992 when he breathed his last.



4.5. That, while working as Gangman under CFWI/CON-NJP the applicant's husband suffered from Carcinoma Oesophogus and was brought to his own residence at Village Rampur, PO Sorbhog, District Barpeta, Assam where he brethed last on 18.08.1992 under the treatment of DMO/N.F.Railway, Sorbhog.

A copy of the Death Certificte issued by the DMO/ NF Railway, Sorbhog is annexed herewith and marked as ANNEXURE-II.

- 4.6. That, the applicant states that after the death of her husband, she immediately approached the respondent authorities for release of Pension, Provident Fund and other pensionary benefits admissible under the Rules and also submitted the required documents.
- That, the applicant states that the APO(CON) NJP vide his letter No.FG/CON/M-22/NJP(MRN) dated 12.02.1994 endorsed all documents to the FA & CAO(CON), Maligaon for release of FF amount credited to the account No.552949(NG) of late Manglu Ram Nath, Gangman who died in harness.

A copy of the aforesaid letter dated

12.02.1993 is annexed hereto and marked as

ANNEXURE-III.



4.8 That, thereafter vide another letter No.PC/CON/M-23/NJP(MRN) dated 28.03.1974 the Assistant Personnel Officer/Con, New Jalpaiguri forwarded relevant papers to the Asstt. Accounts Officer(CON), N.F.Railway, Maligaon for payment of Gratuity of the petitioner's husband at an early date.

A copy of the aforesaid letter dated 28.03.1994 is annexed hereto and marked as ANNEXURE-IV.

That, the applicant states that though a meagre amount of the Provident Fund and Gratuity has been released, but till date the Respondent authorities has not released the family pension of the deceased employee. The applicant submitted various representations time and again requesting for release of family pension, but since 1992 the family pension of the deceased employee is yet to be settled for which the entire family has been facing immense hardship.

A copy of one of the last representation is annexed hereto and marked as **ANNEXURE-V.** 

#### 5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

5.1 For that, the applicant's husband who was initially engaged as casual labour continued in service since 1976 and died while working as Gangman on regular absorption as such entitled to pension under the provi-



sion of Para 423 of the Manual of Railway (Pension Rules).

- Grant of Temporary Status and Regularisation) Scheme, 1989 formulated by the Government of India pursuant to the directions of the Hon'ble Supreme Court provides that 'Temporary Status' would be conferred on casual labourers in employment as on 29.11.1989 and who continued in employment at least for one year for a period 240 days would be paid daily wages at the rate of the minimum of the pay scale for a regular Group 'D' official including DA,HRA, CCA etc. and regularisation. In that view of the matter also, the applicant is entitled to family pension, which has been illegally withheld by the Respondent authorities.
- For that, even otherwise, where a government servant governed by the Workmen's Compensation Act, 1923, dies while in service after having rendered not less than seven years continuous service, the rate of family pension would be equal to 50 per cent of the pay last drawn or one and a half times of the family pension admissible under sub-rule (2), whichever is less.
- 5.4 For that, in the present case, the applicant's husband though initially appointed as casual

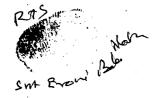


employee in 1976 was regularised as Gangman in 1982 and continuously served till 1992 when he died in harness. As such, under the scheme of Casual Labour (Grant of Temporary Status and Regularisation) Scheme of 1989, applicant's husband ought to have been deemed as a regular employee under the Railways and therefore the applicant is entitled to be grant of family pension under the Central Civil Service (Pension) Rules, 1972.

For that, under the Liberalised Pension Rules, applicable to railway servants lays down that all railway servants governed by the Provident Fund Rules and opted for the Pension Rules in preference to the existing retirement benefits under the Provident Fund Rules are entitled to pension. The applicant's being a beneficiary of the Provident Fund Rules is entitled to the benefit of family pension, which has been illegally withheld by the Respondent authorities.

#### 6. DETAILS OF REMEDIES EXHAUSTED:

The applicant states that she filed several representations before the Respondent authorities, which have not been attended as yet, therefore she has no other alternative efficatious remedy than to come under the protective hands of this Hon'ble Tribunal.



# 7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The applicant declares that she has not filed any proceeding/suit in the matter before any forum or Court of law nor any proceeding is pending before any authority.

#### 8. RELIEFS SOUGHT:

Under the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to admit this application, call for the records and upon hearing the parties on the cause or causes that may be shown and on perusal of the records be pleased to grant the following reliefs:

Authorities to forthwith release the family pension of late Manglu Ram Nath, Ex. Gangman, CPW1/NJP/CON as admissible under the Pension Rules and the Casual Labour (Grant of Temporary Status and Regularisation) Scheme, 1989 and subsequent schemes of the Government of India.



- ii) To grant any other relief or reliefs to which the applicant may be entitled to and as may be deemed fit and proper by this Hon'ble Tribunal.
- vi) Cost of this application.

#### 9. INTERIM ORDER PRAYED FOR:

Pending disposal of the this application, be pleased to direct the Respondents to grant provisional pension to the petitioner.

- 10. PARTICULARS OF I.P.O.:
- (i) 1.P.O.No : 266-317979
- (ii) Date : 18-1-06.
- (iii) Payable at : Guwahati.
- 11. LIST OF DOCUMENTS:

As stated in the Index.

Verification ...

sont Brown

#### VERIFICATION

I, Srimati Eroni Bala Nath, wife of late Manglu Ram Nath, aged about years, resident of Rampur, P.O. Sorbhog, District Barpeta, Assam, do hereby solemnly affirm and verify that the statements made in paragraphs 1367 are true to my knowledge, those made in paragraphs 45,47,48 are legal advice and I have not suppressed any material fact.

And I sign this verification on this 20 day of Jnuary, 2006 at Guwahati.

Signature Esoul Bala Nata

# AFFIDAVIT

I, Srimoti Eroni Bala Nath wife of Late
Mangolu Ram Nath Ex. Gangman under C.P.W.I/C.P.M/N.J.P/
Railway , resident of Vill- Rampur, P.O- Sorbhog, DistBarpeta Assam, do hereby solemnly affirm and declare
as follows:

- 1. That I am the applicant in the present case and fully conversant with the fact and circumstances of this case.
- 2. That the statements made in this affidavit and accompaying petitional paragraph Nos. 2.6.7...
  .....are true to my knowledge those of the case in paragraph Nos. 4.5.4.2.4.8. being matter of records of the case are true to the best of my information and derived therefrom which I belief to be true and the rest are my humble submission before this Hon ble tribunal.

Identified by me:

Advocate,

DEPONENT

Sign before me by

the deponent.

ANGUSTRATE

OFFICE ORDER NO.27

OFFICE OF THE DY.CHIEF ENGINEER/CON-I NEW JALPAIGURI.

In terms of CE/CON-III/MLG's L/No.E/57/CON/I/P.II dt. 5.5.88, the following P.way labours (Casual labours/T.S) on their reporting for duty of CAT on 16.6.88 on being released by DY.CE/CON/MLDT from HCR-KDPR section are posted under CPWI/CON/NJP with their head quarter at CAT in their same scale and pay. P.F.No. Father's name Design. Shall Name

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		Anil Ch. Roy		Nripendra Roy	-do-	553326
5 °				Dwak Ali	-do-	553248
				Mohan Chowdhury	do	553249
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		Jabbar Ali (1)	Mal.	Balamuddin Seikh	-do-	553225
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CON/I/NJP/P.II//325

Copy forwarded for information and necessary action to:-

1. CE/CON-III/MLG , Dy:CE (CON)-I/NJP
2. DY.CE/CON/MLDT., He is requested to send service records of these staff at and early date.

3. SAO/CON/MLDT. 4. AEN/CON-II/NJP 5. CPWI/CON/NJP

Staff concerned.

EXECUTIVE ENGINEER/CON-I/NJP

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Statement of non contributory State Railway Provident Institution Account.

N.B.:-Special attention is invited to Notes 1 & 2 of the form.

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(2) Subactificia should tement and errors should be brought to the notice of the Accounts Officer within six months from date its receipts. You are used to preserve this statement for production, if required.

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VAA. & C.A.O. (CON)/MALIGAON.

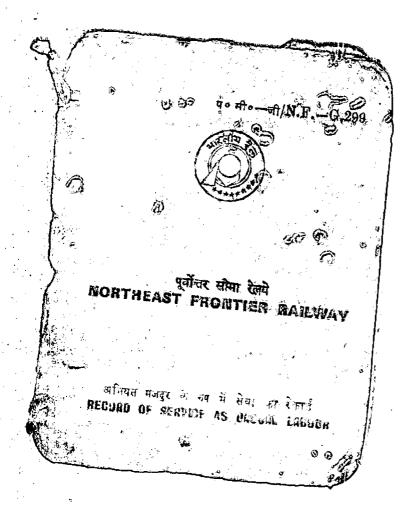
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Annexure 11

#### N.F.RAILWAY.

#### Death Certificate

Certified that Sri Manglu Ram Nath, age - 50 yrs (approx) sex - male, Designation Gangman under CPWI/Con - NJP, expired on 18.8.92 at 14-30 hrs. at his own residence at village Rampur, P.O. Sorbhog Dist. Barpeta, Assam. He was last attended by me on 18.8.92 at 14-10 hrs at his residence.

Primary cause of death 
Careinoma oesophag as secondary cause of death 
Cardio respiratory failure.

Sd/-Illegible, Dr P.C. Brahma

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ussiee sithe Dy. Male: Segimeer(Con) "en Jak al uri. .

No.fo/con/a\_22/HJF (MRH)

Dated: 12 1/ Pebruary 133.

据pn & CAO (0011) MALICACN.

> Sub: - f.S. papers of Late much. er. /man under 01 4/02/14 expared on 1.3.22.

Certificate, M.O.P. of Late 'anglu Ram Fat', on. G/mm under CPWI/Con/NJP expired on 13.392 are sent to could have release of P.F. amount credited to Acount Mo. 352012 ("1).

DA:- Wine ghate

Jacob/Opp

Sart. Eronibala Math W/o Tate Manglu Man Sath Ex. Gangman under CHWI/CJI/HJP for intermetion.

> 410 (C) ) HJF For D. Hart & Incer/Con chand, Luri.

Jul P

Certified to the time

Leron lode Noth

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As a serie of

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(20)

Annapure 11)

# Northeast Frontier Railway

Office of the Dy.Chief Engineer (Con) New Jalpaiguri

No.FC/CCN/N-22/NJP (MRN)

Dated 12th February 93.

FA & CAO (CON) Maligaon

> Sub: F.S. papers of Late Manglu Ram Nath Ex Gangman under CPWI/CON/NJP expired on 1.8.92.

F.S.Memo Affidavit Bon Serviving Family members certificate. M.O.P of late Manglu Ram Nath ex G/man under CPWI/Con/NJP expired on 18.8.92 are sent herewith for release of P.F. amunt credited to account No. 552949 (NG).

DA :- Nine sheets.

(A. Kispotta)
APO (CON) NJP
For Dy. Chief Engineer/Con
New 20 Jalpaiguri.

Copy to :

Smt. Indrani Nath W/o late Manglu Ram Nath Ex Gangman under CPWI/CON/NJP for information.

Sd/-Illegible

(A. Kispotta)
APO (CON) NJP
For Dy. Chief Engineer/Con
New Jalpaiguri.

Northeast Fruither Railwy

Asstt. necounts Officer ( M.F.Rry., New Jalpaiguri.

Office of the Dy. Chief Engineer(Con) New Telpringual.

Dated: 11th. March 194.

Shri Mangloo Ram Math, Gangear below (CE 1007) Los breathed his last on 18th. August, 199%.

dratuity Act/72 papers are arranged and signed by the competent authority and sent for audit one jament at an early date.

DA:- H/case- 45 folios S/Sheet & Leave Account two books. Gratuity Act 72 papers.

( . 4. Modal )
Asset, borse son Stincor/Con
New Foll Magazi.

te :--

Sat. Growthala Marti. Wo hate Manghow tem with Ex. Cangnan under Dy. Dy. 03/304/30. Vill- Rampur, 1.0. Sarblug Dist. Barpeta ( Assam) for information.

> Assit. Personnel Officer/Con Moss the adquart.

Cashand to be time

anb:

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(21) Annepure IV

#### Northeast Frontier Railway

Office of the Dy. Chief Engineer (Con) New Jalpaiguri

No.PC/CON/M-22/NJP (MRN)/136 Dated 11th March 94.

Asstt. Accounts Officer (Con), N.F.Railway, New Jalpaiguri

Sub - Gratuity Act 72.

Shri Mangloo Ram Nath, Gangman under Dy. CE (CON) & NJP breathed his last on 18th August, 1992.

Gratuity ACt/72 papers are arranged and signed by the competent authority and sent for audit and payment at an early date.

DA:- P/case 53 folios
S/Sheet & Leave Account - two books
Gratuity Act 72 papers

Sd/-

( R.K.Mandal )
Asstt. personnel Officer/Con
New Jalpaiguri

Copy to :-

Smt Eronibala Nath W/o Late Mangloo Ram Nath, Ex. Gangman under Dy. C /Con/NJP Vill Rampur, P.O. Sorbhog Dist. Barpeta Assam for information.

\_\_ Sd/--

( R.K. Mandal )
Asstt.personnel Officer/Con
New Jalpaiguri

GA(P)/CON/ALG H.F.Rly. Maligaon.

Sub:- Hon receipt of pensionery benefit by the wife of Manglu Ram Wath, Tki Gangman under CPRI/Con/NJP expired on 13.8.30 at 14-30 hrs.

Sir,

I beg to State that my husband was work no as a Gangman under CFUI/COU/NJP and expired on 19.8.38 at 11-10. While in Thy.
He de of MRNAL service, but pensionery henefit which is mayable to wife has not yet been sanctioned by the authorities.

For which I am suffering from starvation with my all children Hecessary papers in this respect has already been submitted but to no effect.

In view of the above I approach your kind ness to please look for which do the needful for into my case and arrange orriv paymen of pension.

Thanking you,

Yours Caithfully.

Induant Mich 70 Hangle Han lath mr Carman under CHAINCO MIS Vill. Famult P.O. Sorbhog

Dist. Barreta (Assam).

(22) Anneque V

To:

GA(P)/CON/MLG N.F.Rly./Maligaon

Sub: Non receipt of pensionery benefit by the wife of Manglu Ram Nath, Ex Gangman under CPWI/Con/NMP expired on 18.8.92 at 14-30 hrs.

sir,

I beg to state that my husband was working as a Gangman under CPWI/CON/NJP and expired on 18.8.92 at 14-30 hrs. while in Rly. service, but till date no pensionary benefit which is payable to me i.e. wife of M.R.Nath has not yet been sanctioned by the authorities.

For which I am suffering from starvation with my all children.

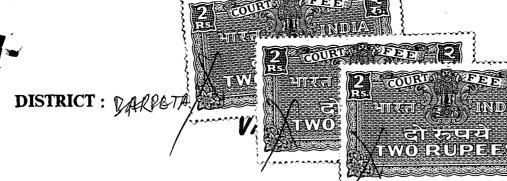
Necessary papers in this respect has already been submitted but to no effect.

In view of the above I approach your kindness to please look into my case and kindly do the needful for payment of pension.

Thanking you,

Yours faithfully. Sd/-

Mrs Indrani Nath
W/o Manglu Ram Nath
Ex Gangman under CPWI/
CCN/NJP Vill Rampur
P.O.Sorbhog, Dist.Barpeta, Assam



IN THE GAUHATI HIGH COURT

( THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADDTH )

MIZORAM AND ARUNACHAL PRADDTH )							
OA, NO. 25 OF 2006							
Sont Eveni Bala Nam PETITIONER							
VERSUS							
N.P. Rai (way)  RESPONDENT  OPPOSITE-PARTY							
Know all men by these presents that above named got Evoni Rala Nava do hereby nominate, constitute and appoint Shri Makin BU Dhowl, M. Land							
Advocates as shall accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or drawing money filing in or taking out papers, deeds of composition etc. for me / us and on my /our behalf and I / We agree to ratify and confirm all acts to be done by the said Advocates as mine /ours to all intents and purposes. In case of non-payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf,  In witnesses whereof I/We hereunto set my/our hand on this							
Received fron Mr. Senior Advocate Accepted							
executant, satisfied will lead me/us in the case and occepted.							
Matin B. V. Olmo	د						

Advocate

Advocate

From, AB, Shone, Alvocale

To, Railway Stuading Cenasel.

826; - OA, NO-

Ser, Please find Eachogé hererstra Coff of the OA is for yours information and necessary altoin.

La Start could.

Jours Juin July AB Ahmed Derocati

TI BENCH. IN THE CENTRAL ADMINIST

O.A. No.28 of 2006.

Smti Eroni Bala Nath,

W/o Late Manglu Ram Nath.,

Village Rampur, P.O. Sarbhog,

..Applicant. Dist. Barpeta, Assam.....

The Union of India and others.....Respondents.

ON **BEHALF OF** WRITTEN **STATEMENT** RESPONDENTS.

The answering Respondents most respectfully shweth,

- That they have gone through the copy of the application filed by the above named 1. Applicant and understood the contents thereof. Save and except the statements which have been specifically admitted herein below or those which are borne on records all other averments/allegations as made in the application are hereby emphatically denied and the Applicant is put to the strictest proof thereof.
- That for the sake of brevity meticulous denial of each and every 2. allegation/statement made in the application has been avoided. However the answering Respondents confined their replies to those points/allegations/averments of the Applicant which are found relevant for enabling a proper decision on the matter.
- That the application suffers for want of valid cause of action as will be clearly 3. evident from the statement made in the relevant paragraph below:
- That in regard to para-4.1, it is submitted that as per the record of Service Book the permanent address of Late Manglu Ram Nath was village Rampur, P.O. & P.S Sarbhog, District. Barpeta having his date of birth was 1.1.1953 and date of engagement was 10.11.82 and his date of expiry was 18.8.92. It is further stated that the statement of the Applicant that "she is the widow of Late Manglu Ram Nath" does not corroborate with the Annexure submitted by her as Annexure-Vat page 22 of the application wherein

Contd....p/2...it is....

it is stated that Mrs Indrani Nath is wife of Late Manglu Ram Nath. Thus, the statement made in the application is false and fabricated to get undue benefite

That in regard to statement made at paragraph 4.2 in the application by the 5. Applicant, the Respondents beg to submit that there is no record available regarding the appointment of Late Manglu Ram Nath Casual labour on 23.12.1976 whhich continued up to 15.4.1979 and again from 17.6.1979 to 15.10.1979.

A copy of Service Book of Casual Labour card enclosed as Annexure-1 by the Applicant does not have any remarks regarding the date of appointment of Late Manglu Ram Nath as Casual Labour. The record available with the Respondents revealed that Late Manglu Ram Nath was awarded temporary status of Gangman with effect from 1.1.1984 after completion of 360 days continuous service with effect from 10.11.1982.

- That it is submitted in this connection that from the Annexures submitted by the Applicant the last correspondence was made with the Applicant by the Respondents on 11.3.1994 (Annexure-IV of the Applicant) while passing of the papers for granting Gratuity as per Gratuity Act 1972. Since then there was no correspondence made by the Applicant, as it is envisaged from the Annexures submitted by the Applicant, with the Respondents for any of her representations and after lapse of complete 10 years and being silentover the matter all on a sudden the Applicant has approached this Hon'ble Tribunal directly and without availing of the opportunities as per the Administrative Tribunal Act, 1985. Thus the case is helplessly barred by limitation and contrary to Rules according to the Law of Limitation and Administrative Tribunal Act and, hence, is liable to be rejected abinitio.
- 7. That as regards the statements made at para-4.3 & 4.4. by the Applicant it is submitted that Late Manglu Ram Nath, Ex-Gangman was transferred from the unit of Dy. Chief Engineer Construction, Malda and joined under Chief Permanent Way Inspector/Con/New Jalpaiguri on 16.6.88 and continued there till his death on 18.8.1992.
- 8. That as regards the statements made in para-4.5,4.6,4.7 & 4.8 of the Applicant made in his application the Respondents submit that those are all matters of records and to that extent those are recorded and also the matters which do not corroborate with the records are traversed and denied to the extent of nonconformity of records.
- 9. That with regard to the statement made at para-4.9 by the Applicant in his application the answering Respondents beg to submit that the Provident Fund, Termination Gratuity and

Contd....p/3..Group.....

it is streed that Mrs Indrani Nath is wife of Late Manglu Rhm Nath. Thus, the statement made in the application is false and fabricated to get undue benefits.

5. That in regard to statement made at paragraph. 2 in the application by the Applicant, the Respondents beg to submit that there is no record available regarding the appointment of Late Manglu Ram Nath Casuar labour on 23.12.1976 whileh continued up to 15.4.1979 and again from 17.6.1979 to 15.10.1979.

Applicant does not have any remarks regarding the date of appointment of Late Mangh. Ram Nath as Casual Labour. The record available with the Respondents revealed that Late Manglu Ram Nath was awarded temporary status of Gangman with effect from 10.11.1584 after completion of 360 days continuous service by the effect from 10.11.1982.

- 6. That it is submitted in this connection that from the Amexines submitted by the Applicant the last correspondence was made with the Applicant by the Respondents of 11.3 994 + Amrexure-IV of the Applicant) while passing of the papers for granting Grantity as per Gratuity Act 1972. Since then there was no correspondence or ace by the Applicant, as it is envisaged from the Annexures submitted by the Applicant, with the Respondents for any of her representations and after lapse of complete 10 years and being silent over the matter alt on a sudden the Applicant has approached this Hon'ble Trillural directly and without availing of the opportunities as per the Administrative Tribunal Act. Thus the case is helplessly barred by limitation and contrary to Rules according to the Law of Limitation and Administrative Tribunal Act and, hence, is hable to the rejected ubinitio.
- 7. That as regards the statements made at para-43 & 4.4. by the Appl cant it is submitted that Late Minglu Ram Nath, Ex-Gangman was transferred from the unit of Dy Oh of Engineer Construction. Malda and joined under Chief Permanent V : Inspector/Con/New Jalpaiguri on 15.6.88 and continued there till his death on 18.8 4.942
- 8. That as regards the statements made in para-45,4.6,4.7 & 4.8 of the Appliant in this application the Respondents submit that those are all matters of records to that extent those are recorded and the matters which the not corroborne with the records are traversed and denied to the extent of nonconformity of records.
- 9. That with regard to the statement made at para-4.9 by the Applicant in Linarial applicantion the answering Respondents beg to sprint that the Providest Fund, I remination Gratuity and

- 3 -

Group Insurance (GIS) were paid to the heir of the deceased employee Late Manglu Ram Nath, Ex-Gangman. Family pension is not admissible as per Rule as the deceased employee was an unscreened staff and, moreover, he could not complete the required 10 years of regular and continuous service till his death. As per Railway Pension Rule 1993, Rule 14 of Chapter-II the casual period of daily rated service of an employee shall not be counted treated as "qualifying service" for the pensionery benefit.

- 10. That in regard to the Grounds for filing this application stated by the Applicant on various paragraphs under Para-5 are denied due to irrelevancy of the fact and non-submission of the relevant Rules. The Indian Railway System is absolutely an independent organization and having its own Rules and Regulation and working system to be guided with separately and, hence, the Central Civil Service Pension Rules, 1972 are not applicable in the case of Railway and the citation of the Workman Compensation Act, 1923 in the instant case is also not applicable, and hence, are not admitted and denied to the extent which are contrary to the Rules and working system of the Railways.
- 11. Just the Respondents beg to state that the present case is not supported according to the law of Limitation and, hence, it is hopelessly <u>barred by limitation</u>.
- 12. That in accordance with the Provision and Rules of the Administrative Tribunal Act, 1985, an aggrieved person shall have to approach the Hon'ble Central Administrative Tribunal only after availing of all opportunities. But here in the case the Applicant has straightway come to this Hon'ble Tribunal without availing of all opportunities after 11.3.1994 when the Gratuity of her husband Late Manglu Ram Nath was passed and arranged for audit & payment with the information to the Applicant in her above residential address. Thereafter there was no representation from any of the lawful heirs of Late Manglu Ram Nath. Hence, this application is not tenable in the eye of law.
- 13. That the claim of the Applicant is disputed so much so that an application was submitted by one Mrs Indrani Nath addressing the GM(P)/Con/Maligaon, N.F.Railway, Maligaon which is undated and unsigned and annexed by the Applicant herself as Annexure-V containing page 22 of the application. The matter raises a doubt as to the claim of the Applicant as real heir of Late Manglu Ram Nath, Ex-Gangman, Dy. C.E, Construction, New Jalpaiguri and, hence, raises dispute to state the factual position of the matter as per lawful acts. Thus, the application is also barred by competency of the Applicant.

Contd....p/4....That....

That to get pension and pensionary benefits, the Respondents beg to submit that 13. continuation of minimum 10 years qualifying service is a must as per extant Railway Rules. So, from any point of view the claim of the Applicant can not be admitted to the fact of granting pensionary benefit by way of family pension to her instead of having all sympathy and bereasent for the premature demise of her husband. The matters which are not admissible under the Rules can in no way be granted in favour of the Applicant.

- 15. That the pleas taken by the Applicant in preferring her claim and also for Grounds of admitting this application in this Hon'ble Tribunal are not sustainable at all as per Rules.
- That the Respondents beg to state that the relevant official records of Late Manglu 16. Ram Nath kept with the Respondents will be produced at the time of hearing of the case.
- 17. That the Respondents beg to crave leave of this Hon'ble Tribunal for submission of Additional Written Statement, Re-joinder, if necessary.

### -VERIFICATION-

S/Olate Chandra Sailvia

I, Sri... AMBIESWAR SAIKIA aged about. Sl. years in the official capacity...do hereby solemnly affirm and verify that the statements under paragraphs 1 to 9 made in this Written Statement are all derived from the records and to the best of my knowledge and information and believe to be true and the rest are my respectful submission.

And I sign this Verification on this ... ... th day of March, 2006.

For and on behalf of

Union of India and other

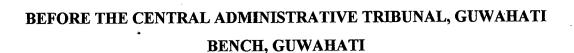
Dy, Chief Personnel Officer (Con.) पू०सी • रेख, मालिगाँव

N.F, Railway, Maligaon

गुषाहाटी-11 Guwahati- 781011

To

The Dy. Registrar, Central Administrative Tribunal, Guwahati.





#### **VOKALATNAMA**

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Smt Eroni Bala Nath	Applicant
II () I & ()**	Decondents

I, Shri A.Saikia, DY.CPO/Con/Maligaon, of the Northeast Frontier Railway Administration, who is also ex-officio authorized to act for and on behalf of the Union of India as representing the Northeast Frontier Railway Administration do herby appoint and authorize Shri K.K.Biswas, Advocate to appear, act , apply plead in and prosecute the above described suit/appeal/proceedings on behalf of the Union of India, to file and take back documents, to accept processes of the court to appoint and instruct Counsel, Advocate or pleader, to withdraw and deposit moneys and generally to represent the Union of India in the above described suit / appeal / proceedings and to do all things incidental to such appearing, acting, applying, pleading and presenting for the Union of India/express SUBJECT NEVERTHLESS TO the condition that unless express authority in that behalf has previously been obtained from the appropriate Officer of the Government of India, the said Counsel/Advocate/Pleader or any counsel, Advocate or pleader appointed by not withdraw or withdraw from or abandon wholly or suit/appeal/claim/defense/proceedings against all or any defendants / respondents / appellants / plaintiffs / opposite parties or enter into agreement, settlement or compromise hereby the suit / appeal / proceedings parties or enter into agreements, settlement or compromise hereby the suit/appeal/ proceedings is/are wholly or partly adjusted or refer all or any matter or matters arising out in dispute therein to arbitration PROVIDED THAT IN exceptional circumstances when there is not sufficient time to consult such appropriate officer of the Government of India and on omission to settle or compromise would be definitely prejudicial to the interest of the Government of India, the said Pleader/Advocate or Counsel may enter into any agreement, settlement or compromise whereby the suit/appeal proceedings is/are wholly or partly adjusted and in every such case the said Counsel/Advocate/Pleader shall record and communicate forthwith to the said officer the special reasons for entering into the agreement, settlement or compromise.

I hereby agree to ratify all acts done by the aforesaid Shri K.K.Biswas, Advocate in pursuance of this authority.  $^{\rm i}$ 

IN WITNESS WHERE OF THESE presents are duly executed for and on behalf of the Union of India this. 7 In world of March, 2006

VIL 1500 00

Railway Advocate

DY.CPO/Con

N.F.Railway, Maligaon

For and on behalf of Union of India & Others

27 मुक्क स्थानिक समिनारी (नि)

Dy, Chief Personnel Officer (Con.)

पू॰सी॰ रेख, नाडिनीय N.F. Railway, Maligaon

> **नुवाहाडी-11** Guwahati- 781044

From:
Sri K.K. Biswas,
Advocate.
Central Administration Tribunal,
Guwahati.
To:

To:
Sri — Ahmed,
Railway Advocate,
CAT/Guwahati.

Dear Sir,

Sub: O.A. No. 28 of 2006
Srt Evori Bala Malta Applicant/Ptitioner
VS.

Union of India and Qrs. ---

Respondents/Opposite Parties.

Kindly acknowledge receipt of the enclosed "Service Copy" for the Advocate of the Respondents/Opposite Parties.

With thanks,

Dated -4- 4- 2006

Yours faithfully,

(K.K. Biswas)

Advocate,

CAT/Guwahati.

A M. B. Mande

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL; GUWAHATI BENCH: GUWAHATI

IN THE MATTER OF:

MEMORANDUM OF APPEARANCE

In O.A. No. 26.8.. of 2006

sont- Evoni Bala Deir

-Vs-

Union of India & Others

...... Respondents

I, Shri Kanti Kumar Biswas, Railway Advocate, Central Administrative Tribunal, Guwahati, hereby enter appearance on behalf of Union of India & Respondents Nos. I. L. T... in the above case. My name may kindly be noted and shown as Advocate for the Respondent's accordingly. Necessary Vakalatnama: has almostly but the land.

Enclo: I(one)

(Kanti Kumar Biswas)

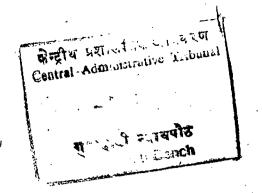
Railway Advocate

Central Administrative Tribunal

Guwahati

To
The Registrar,
Central Administrative Tribunal,
Bhangagarh, Rajgarh Road,
Guwahati

10 years



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI

# **ORIGINAL APPLICATION NO.28 OF 2006**

Smti Eroni Bala Nath, Wife of late Manglu Ram Nath, Village Rampur, PO Sarbohg, District Barpeta, Assam.

... Applicant.

-Versus-

The Union of India & Ors.

. Respondents.

# REPLY OF THE APPLICANT AGAINST THE WRITTEN STATEMENT FILED BY THE RESPONDENTS.

The applicant herein most respectfully Sheweth:

- 1. That as regards the statements made in paragraphs 1 and 2 of the written statement the applicant has no comment to offer.
- That the applicant denies the correctness of the statements made in paragraph 3 of the written statement and states that the applicant being the legally married wife of the deceased employee is entitled to claim the pensionary benefits.

And capter of the manufacture of

3. That, the statement made in paragraph 4 of the written statements are denied by the deponent. The applicant who is an illiterate woman, used thumb impression on papers submitted before the Respondent authorities claiming pension and pensionary benefits. In the said forms, applications she put her thumb impression and the person who filled in the forms/ application inadvertently put her name as "Indrani", which is her surname, instead of "Eroni Bala Nath". Accordingly, the Respondent authorities made communications in her name i.e. "Smti Eroni Bala Nath." The applicant was fully in dark about the position that her name has been wrongly mentioned as "Indrani Bala Nath" by the scribe of the application on her thumb impression. In this regard the applicant has swowrn an affidavit before the Judicial Magistrate, Kamrup, Guwahati explaining the fact that she i.e. "Indrani Bala Nath" and "Eroni Bala Nath" are one and same person, who is the legally married wife of late Manglu Ram Nath, the deceased employee.

A copy of the affidavit dated 11.04.2006 is annexed hereto and marked as ANNEXURE-A.

That, as regards the statement made in paragraphs 5 and 6 of the written statement, the applicant states that from the death certificate/ medical report issued by the competent authorities, apart from other communications, the deceased employee has been referred to as "Gangman" by the respondents. As such, the respondents are required to produce the original records before this Hon'ble Tribunal substantiate their own submissions and cannot be permitted to make such vague statements on the plea that the

-29-

records are not available. Admittedly, applicant's husband was given temporary status of Gangman on completion of statutory working days of continuous service (i.e. from 10.11.1982 to 01.01.1984) and as such the applicant is entitled to family pension being the widow deceased employee as provided in the Pension Rules (Manual of Railway Pension Rules).

As regards the contention of the respondents that the case is barred by limitation, the applicant states that being a poor and illiterate woman she had to depend at the mercy of others to ventilate her grievances before the authorities. After the death of her husband on 18.08.1992 the authorities remained silent and till 1994 she approached various authorities for getting the pensionary benefits and ultimately an application was submitted on 11.03.1994 on the basis of which the Provident Fund and Gratuatity have been released in favour of your applicant. The applicant was under the bonafide belief that the matter is being processed. The applicant on various occasions approached the authorities for release of pension, but every time except assurance nothing has been favoured to her, which caused delay in filing the instant application. For such reasons, the applicant cannot be blamed for the alleged delay and deprived from her legitimate due as provided under the rules. That apart, the employer being a welfare State cannot take such plea to deprive a illiterate and poor widow.

5. That, as regards the statements made in paragraphs 7, 8, 9, 10, 11, 12 and 13 of the written statement, the applicant states that admittedly the petitioner's husband was transferred to New Jalpaiguri to Malda on 16.06.1988 and he continued there as Gangman till his

records are not available. Admittedly, applicant's inspend was gived to appropriaty status, of Gangman lon completion of statutory working drive of Continuous service (i.e. from 10/11/1282 to 01/01/1984) cincles applicant to entitled to femily pansing being the widow decembed employee as provided in the Pension Rules (Manual of Railyay Pension Rules).

As regards the contention of the respondents that the case is barred by limitation, the applicant states that heing a poor and illibrate woman she had to depend at the mercy of others to ventilate hor quevances before the authorities. After the death of her husband on 18,08:1892 the authorities remained alent and till 1994 sne approached various authorities, for getting the pensionary benefits and ultimately an application was submitted on 11.03.1994 on the busis of which the Provident Fund and Gratuality have been released in advolutiof your applicant. The applicant was under the bonafide penef that the matter is being processed. Tile applicant on various punestions approached the authorities for release of pension, but every time except assurance nothing has been favoured to her, which and delay in filing the ling the lines application. For such reasons, the stainment cannot be biamed for the alleged delay and deprived from har legilinate due as provided under the rules. That apart the employer being a welfare State cennol take such pied to deprive a illitrale and pour widow.

<sup>5,</sup> if nat, as regards the statement made in paragraphs 7. 6 by 10, 11, 42 and 13 of the volten statement, the applicant states that admittedly the politioner's husband was transferred to New Jalpaipulite thirds on 16.06 1968 and he continued there as Gangings till ins



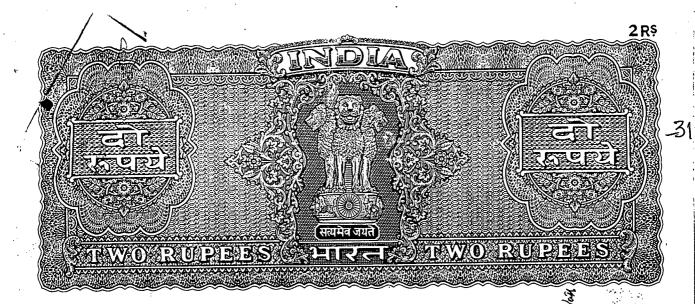
death on 18.08.1992. The applicant denies the contention that the casual period of daily rated service of an employee shall not be counted and treated as "qualifying service" for the pensinary benefit. Chapter IX Rule 401 of the M.R.P.R. qualifying service is the number of completed 6 monthly periods of service which is taken into account for determining the amount of pensinary benefits. Sub-rule (4) provides casual labour service on monthly rates of pay shall count as qualifying service to the extent of 1/2 of it, provided it is followed in continuation by an absorption in regular cadre. In the present case, applicant's husband who was initially engaged as casual worker, was subsequently absorbed as Gangman and as such entitled to pension. The Manual of Railway Pension Rules, itself provides "where a governed by is who Government servant Compensation Act, 1923 dies while in service after having rendered not less than seven years continuous service the rare of family pension payable to the family shall be equal to 50 per cent of the pay last drawn or one and a half times the family pension admissible under sub-rule (2), whichever is less." As such, the contention of the Respondents that Workman Compensation Act, 1923 is not applicable in case of Railway, is totally not contradictory and devoid of any merits.

It is now well settled by various decisions of the Hon'ble Supreme Court as well by various High Courts, that the grant of pension to an retired employee or family pension to the deceased employee is statutory right which cannot be defeated by taking an unfounded plea of limitation or genuineness of the claim of the applicant.

# **Verification**

And I sign this verification on this 37day of May, 2006 at Guwahati.

PTI Smt. Eroni balanlah Deponent.



IN THE COURT OF MAGISTRATE AT GUWAHATI

### AFFIDAVIT-

I, Smt. Eroni Bala Nath wife of Late Manglu Ram Nath, Ex-Gangman, Railway ,aged about 50 years, by religion Hindu, by profession house hold ,resident of vill -Rampur, P.O Sorbhog, District Barpeta, Assam do hereby solemnly affirm and declare as follows:-

1. That I am a citizen of India by birthand permanent resident of the above mentioned locality.

That I am widow of late Manglu Ram Nath who was an employee in the Railway Deptt at Railway New Jalpaiguri Division as a Gangman and died in harness on 18.8.1992.

Manglu Ram Nath and for his regular service in the Indian Railway I have applied for family pension and as an illeterate woman my name is appeared by typing mistake as Smt. Indrani Bala Nath.



- 4. That from my childhood I have used my name Smt. Eroni Bala Nath and all correspondence my name was used as Eroni Bala Nath wife of late Manglu Ram Nath.
- 5. That I declare that my name has been wrongly typed as Smt. Indrani Bala Nath in place of Eroni Bala Nath, in the application for family pension before the Railway authority.
- 6. That now I intend to get correction of my name as Smt. Eroni Bala Nath in the records and application for the xex above purpose.





contd.3



- 3 -

7. That the statements made above are true to my knowledge and belief.

I sign this Affidavic on this 11th day of April, 2006 at Guwahati.

Identified by me

M. Narman

Advocate,

Deponent

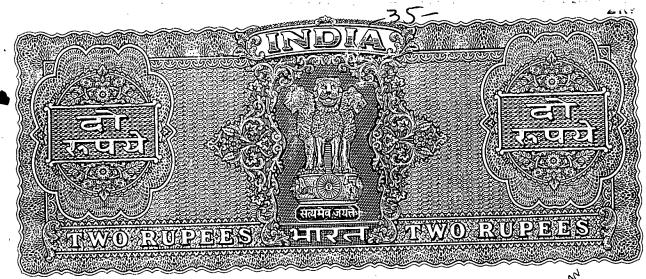
Solemnly affirmed and declared before me by the deponent who is identified by Advocate, Gwahati on this <u>II</u> th April, 2006 at Guwahati.

Magistrate, Guwahatirase.



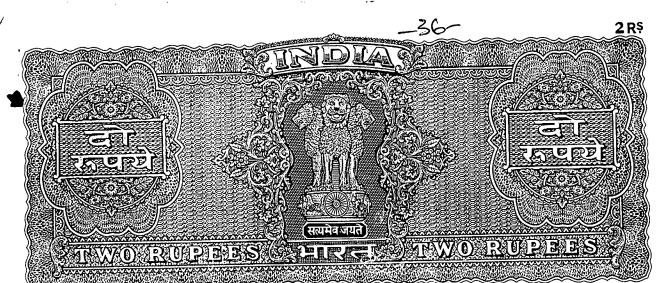






R.T.S





r.t.a





